

After 'non-observance' of I-Day in govt schools, NHRC asks Punjab to explain

**Amaal Sheikh
& Divya Goyal Gopal**
New Delhi, Ludhiana,
August 19

THE NATIONAL Human Rights Commission (NHRC) has sought a detailed report from the Punjab government after taking cognisance of a complaint alleging that Independence Day was not observed in state-run schools located in rural and remote areas of the state, including districts along the Pakistan border.

In an order passed on Tuesday (August 18), the Commission directed the Punjab chief secretary to undertake a state-wide verification exercise with district-wise details of schools where the Independence Day celebrations were held or not held, along with documentary evidence and explanations, and to submit an Action Taken Report within four weeks.

A report has also been sought from the Secretary, Department of School Education and Literacy of the Union Ministry of Education, on the guidelines that were issued to states for observing I-Day on August 15 in schools across the country. The Commission has also directed the Union Home Secretary "to examine the matter and take necessary action at its end".

NHRC member Priyank Kanoongo, whose single bench took cognisance of the complaint, told *The Indian Express*: "We received a complaint from an NGO, Legal Rights Observatory (LRO), following which notice was issued to Punjab."

Reacting to the NHRC notice, Punjab Chief Minister Bhagwant Mann said, "Punjab does not need certificate of patriotism from anyone. Punjabis are the ones who made maximum sacrifices for freedom

and the Tricolour. From where are these human rights people? They must be from Gujarat. Ask them if they have anyone in the Army. August 15 and January 26 cannot be celebrated without Punjab's participation".

Punjab Education Secretary Sonali Giri told *The Indian Express* that the state was yet to receive the NHRC's notice.

"We have duly observed and celebrated Independence Day across all schools. The department has photographs of the same," she highlighted.

Meanwhile, Punjab Education Minister Harjot Singh Bains said: "Every district headquarter celebrates Independence Day, and so does every municipal council, corporation, tehsil, etc. School children participate in these functions."

"For students, August 15 is a school holiday. So, some schools may have celebrated on August 14," he added.

NHRC notice to Punjab for 'not holding' I-Day events in govt schools

NEW DELHI: The National Human Rights Commission (NHRC) has sought a detailed report from the Punjab Government over allegations that Independence Day celebrations were not held at some government schools in rural, remote and border areas.

Rights panel seeks report on govt schools not observing I-Day

TRIBUNE NEWS SERVICE

NEW DELHI, AUGUST 19

The National Human Rights Commission (NHRC) has sought a detailed report from the Punjab government over allegations that Independence Day celebrations were not held at some government schools in rural, remote and border areas of the state.

The rights body said it had taken cognizance of a complaint alleging that students in some government schools were not meaningfully involved in activities such as flag-hoisting, singing of the National Anthem and other programmes related to the freedom struggle.

The Commission has sought a response from the Secretary, Department of School Education and Literacy, Ministry of Education; Secretary, Ministry of Home Affairs; and the Chief Secretary of Punjab.

The NHRC said the allegations raise questions about whether children studying in rural, remote and border

areas were given the same opportunities to participate in educational and co-curricular activities as students in urban and better-resourced schools.

The Commission, however, clarified that the manner in which an individual school conducts Independence Day programme cannot by itself be treated as a human rights violation. It said the matter warrants examination if there is a pattern of administrative neglect, non-compliance with government directions or systematic deprivation of educational and civic opportunities because of geographical or socio-economic circumstances.

The Commission also referred to Article 14 of the Constitution that guarantees equality before law, and Article 21A, which provides for the right to free and compulsory education for children within the prescribed age group. It also cited Article 51A, particularly the constitutional duties relating to respect for the Constitution and institutions and cherish-

ing the ideals that inspired India's freedom struggle.

According to Commission, national festivals and inculcation of patriotism and respect for national symbols are important components of a child's educational experience.

At the same time, such activities should form part of a broader environment supporting the academic, physical, emotional, social, cultural and creative development of children.

The NHRC has asked the authorities to clarify whether the instructions applicable to schools for Independence Day 2026 were communicated to all government schools in Punjab and whether they were implemented uniformly.

It has also sought details of the monitoring mechanism put in place by the Punjab Education Department and whether geographical, administrative, infrastructural or other factors resulted in some children being deprived of opportunities available to students elsewhere in the state.

NHRC takes suo motu cognisance of reported assault on two men from Manipur in Delhi



STATESMAN NEWS SERVICE
New Delhi, 19 August

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report concerning the alleged physical assault of two men from Manipur in Munirka area of Delhi, with one of the victims reportedly suffering serious head injuries and being placed on a ventilator.

The Commission said that, if the allegations reported in the media are found to be true, the incident raises serious concerns relating to human rights violations.

Taking note of the report published on August 14, the NHRC has issued a notice to the Commissioner of Police, Delhi, seeking a detailed report on the incident within two weeks.

The report sought by the Commission is expected to provide details of the investigation undertaken by the Delhi Police as well as an update on the medical condition of the injured victims.

According to the media report cited by the NHRC, the incident allegedly followed

UNDER THE PROTECTION OF HUMAN RIGHTS ACT, 1993, THE COMMISSION CAN INQUIRE SUO MOTU, ON ITS OWN INITIATIVE, OR ON A COMPLAINT BY A VICTIM OR ANOTHER PERSON ACTING ON THE VICTIM'S BEHALF INTO ALLEGED HUMAN RIGHTS VIOLATIONS OR NEGLIGENCE IN PREVENTING SUCH VIOLATIONS BY PUBLIC SERVANTS.

a dispute over a minor issue and resulted in the two men being attacked by two persons in the Munirka area.

The Commission's intervention comes amid the statutory responsibility of the NHRC to protect and promote rights relating to life, liberty, equality and dignity.

Under the Protection of Human Rights Act, 1993, the Commission can inquire suo motu, on its own initiative, or on a complaint by a victim or another person acting on the victim's behalf into alleged human rights violations or negligence in preventing such violations by public servants.



The two-week Online Short-Term Internship Programme (OSTI) of the National Human Rights Commission (NHRC), India concluded with 96 university-level students completing it. The interns were shortlisted out of 2,036 applicants from 21 states and union territories across the country.

सीमावर्ती स्कूलों में झंडा न फहराने का आरोप, सरकार से जवाब तलब

चंडीगढ़ | देश में 15 अगस्त को 'आजादी का जश्न' मनाया गया, लेकिन पंजाब के कुछ सीमावर्ती सरकारी स्कूलों में तिरंगा न फहराने और राष्ट्रगान न कराने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सरकार से जवाब तलब किया है। आयोग ने पंजाब के मुख्य सचिव को 4 सप्ताह में

विस्तृत एक्शन टेकन और कंप्लायंस रिपोर्ट पेश करने के निर्देश दिए हैं। सरकार को केवल राज्य स्तर की रिपोर्ट नहीं देनी होगी, बल्कि जिलावार और स्कूलवार जानकारी भी देनी होगी। आयोग की प्रियंक कानूनगो की पीठ ने 17 अगस्त को मिली शिकायत पर संज्ञान लिया है।

'Don't teach us patriotism': CM Mann after NHRC flags 'lapses in schools' on I-Day

TIMES NEWS NETWORK

Chandigarh: National Human Rights Commission (NHRC) has sought a report from Punjab chief secretary within four weeks on a complaint alleging Independence Day was not observed under governmental instructions in several govt schools, particularly in rural, remote, border and underserved areas.



The move drew a strong rebuke from **chief minister Bhagwant Mann**.

"Punjab does not need a

certificate of patriotism from the saffron party or its govt at the Centre," he said. "Punjabis have made countless sacrifices to enrich every colour in the national Tricolour, and the BJP or Centre should not teach us about it. It is unfortunate that the BJP is repeatedly indulging in cheap tantrums by questioning the nationalism and patriotism of the state and its people," Mann added.

NHRC, however, clarified that the manner in which a school conducts an I-Day programme cannot by itself be treated as a human rights violation.

► **List of schools, P 3**

Give list of schools where I-Day observed: NHRC

► **Continued from P1**

The complaint, received by the commission on Aug 18, further alleged students were not "meaningfully involved" in flag-hoisting, the national anthem and other educational activities connected with the freedom struggle, constitutional values, fundamental duties and national responsibilities.

The commission directed the chief secretary to submit a comprehensive statewide, district-wise and school-wise report. It is to include the total number of govt schools in Punjab, the number where Independence Day was observed on Aug 15, where the national flag was unfurled and the national anthem was observed, and the number of schools where students participated in the programme.

The authorities have also been asked to provide reasons for non-compliance or inadequate compliance and details of any complaints or reports received before, during or after Aug 15 along with the action taken.

The chief secretary has

also been asked to ensure an assessment of whether there was any material disparity between urban and rural govt schools, accessible and remote schools, ordinary and border-area schools.

The commission said the report must state whether any disparity, if found, was attributable to administrative instructions, lack of supervision, inadequate resources, geographical constraints, absence of teachers or officials, infrastructure limitations or any other cause, along with remedial measures proposed or undertaken by the state govt.

The secretary, department of school education and literacy, ministry of education, has also been asked to furnish a report indicating the guidelines or instructions issued for Independence Day observance in schools in 2026 and the measures taken to ensure equitable participation of children across the country. The ministry of home affairs has been requested to examine the matter and take necessary action at its end.

NHRC seeks report over no I-Day celebrations at border schools

TRIBUNE NEWS SERVICE

NEW DELHI, AUGUST 19

The National Human Rights Commission (NHRC) has sought a detailed report from the Punjab Government over allegations that Independence Day celebrations were not held at some government schools in rural, remote and border areas of the state.

The rights body said it had taken cognisance of a complaint alleging that students in some government schools were not meaningfully involved in activities such as flag-hoisting, singing of the National Anthem and other programmes related to the freedom struggle.

The Commission has sought a response from the Secretary, Department of School Education and Literacy, Ministry of Education; Secretary, Ministry of Home Affairs; and the Chief Secretary of Punjab.

The NHRC said the allegations raise questions about whether children studying in rural, remote and border areas were given the same opportunities to participate in

Raises questions on equal opportunity to rural students in co-curricular activities

educational and co-curricular activities as students in urban and better-resourced schools.

The Commission, however, clarified that the manner in which an individual school conducts Independence Day programme cannot by itself be treated as a human rights violation. It said the matter warrants examination if there is a pattern of administrative neglect, non-compliance with government directions or systematic deprivation of educational and civic opportunities because of geographical or socio-economic circumstances.

The Commission also referred to Article 14 of the Constitution that guarantees equality before law, and Article 21A, which provides for the right to free and compulsory education for children within the prescribed age group. It also cited Article 51A, particularly the constitu-

tional duties relating to respect for the Constitution and institutions and cherishing the ideals that inspired India's freedom struggle.

According to Commission, national festivals and inculcation of patriotism and respect for national symbols are important components of a child's educational experience. At the same time, such activities should form part of a broader environment supporting the academic, physical, emotional, social, cultural and creative development of children.

The NHRC has asked the authorities to clarify whether the instructions applicable to schools for Independence Day 2026 were communicated to all government schools in Punjab and whether they were implemented uniformly.

It has also sought details of the monitoring mechanism put in place by the Punjab Education Department and whether geographical, administrative, infrastructural or other factors resulted in some children being deprived of opportunities available to students elsewhere in the state.

AFTER 'NON-OBSERVANCE' OF INDEPENDENCE DAY IN GOVT SCHOOLS

NHRC seeks report from Punjab government

**Amaal Sheikh
& Divya Goyal Gopal**
New Delhi, Ludhiana,
August 19

THE NATIONAL Human Rights Commission (NHRC) has sought a detailed report from the Punjab

government after taking cognisance of a complaint alleging that Independence Day was not observed in state-run schools located in rural and remote areas of the state, including districts along the Pakistan border.

In an order passed on Tues-

day (August 18), the Commission directed the Punjab chief secretary to undertake a statewide verification exercise with district-wise details of schools where the Independence Day celebrations were held or not held, along with documentary

evidence and explanations, and to submit an Action Taken Report within four weeks. A report has also been sought from the Secretary, Department of School Education and Literacy of the Union Ministry of Education, on the guidelines that were issued

to states for observing I-Day.

Chief Minister Bhagwant Mann said, "Punjab does not need certificate of patriotism from anyone. Punjabis are the ones who made maximum sacrifices for freedom and the Tricolour."

NHRC asks Punjab to explain why I-Day not observed in state govt schools

Mann hits back: 'Punjabis do not need certificate of patriotism'

Amaal Sheikh & Divya Goyal Gopal
New Delhi, Ludhiana, August 19

THE NATIONAL Human Rights Commission (NHRC) has sought a detailed report from the Punjab government after taking cognizance of a complaint alleging that Independence Day was not observed in state-run schools located in rural and remote areas of the state, including districts along the Pakistan border.

In an order passed on Tuesday (August 18), the Commission directed the Punjab chief secretary to undertake a state-wide verification exercise with district-wise details of schools

REGION PAGE 12
TEACHERS SAY MOST SCHOOLS OBSERVED EVENT ON AUG 14, CITE NATIONAL HOLIDAY

where the Independence Day celebrations were held or not held, along with documentary evidence and explanations, and to submit an Action Taken Report (ATR) within four weeks.

A report has also been sought from the Secretary, Department of School Education and Literacy of the Union Ministry of Education, on the guidelines that were issued to states for observing I-Day on August 15 in schools across the country.

The Commission has also directed the Union Home Secretary "to examine the matter and take necessary action at its end".

NHRC member Priyank Kanoongo, whose single bench took cognizance of the complaint, told The Indian Express:

»CONTINUED ON PAGE 12

NHRC asks Punjab to explain why I-Day not observed in govt schools

"We received a complaint from an NGO, Legal Rights Observatory (LRO), following which notice was issued to Punjab." On his X account, Kanoongo reposted a post by LRO, with the announcement that notice had been issued.

Posts by Kanoongo on X suggest he visited schools in Punjab's border district of Fazilka, and participated in an I-Day function with students on August 15. He posted pictures of the celebration, and wrote: "India's first village, Dona Nanka, located on the India-Pakistan border in Fazilka district, Punjab, celebrated the festival of Independence Day with children. There are no roads here — no clean drinking water — no playground — nor any facility for studies above primary level. Despite this, the spirit of these children is truly remarkable." He alleged in the post that "due to the state government's negligence, there's such profound misfortune here that no village school ever holds an Independence Day programme."

However, "for the first time, upon my arrival, these children performed the flag hoisting and sang the national anthem."

Asked about this visit to Punjab's border areas, Kanoongo told The Indian Express: "This is how I work. I conduct field inspections." Kanoongo also posted a video of an apparently locked school building in Mahatma Nagar of Fazilka on Inde-

pendence Day. Tagging Aam Aadmi Party (AAP) national convener Arvind Kejriwal and Punjab Chief Minister Bhagwant Mann, Kanoongo wrote: "This is governmental treason! In the villages adjacent to the Pakistan border in Punjab, neither Independence Day has been celebrated in the schools nor has the tricolor been hoisted. Not just in schools, but in panchayats too, national festivals are being disrespected; even the national anthem has not been sung. This anarchy by Kejriwal and Mann and the insult to Mother India will not be tolerated. The strictest action will be taken."

Punjab has been ruled by the AAP since March 2022. Assembly polls are due in the state in a few months. Reacting to the NHRC notice, Punjab Chief Minister Bhagwant Mann said, "Punjab does not need certificate of patriotism from anyone. Punjabis are the ones who made maximum sacrifices for freedom and the Tricolour. From where are these human rights people? They must be from Gujarat. Ask them if they have anyone in the Army. August 15 and January 26 cannot be celebrated without Punjab's participation". Punjab Education Secretary Sonali Giri told The Indian Express that the state was yet to receive the NHRC's notice. However, the allegations in the complaint were baseless, she said. "We have duly observed and celebrated Inde-



NHRC member Priyank Kanoongo during the Independence Day function at GPS Dona Nanka, Fazilka on August 15. EXPRESS

pendence Day across all schools in the state as carried out every year. The department has photographs of the same," Giri said.

Punjab Education Minister Harjot Singh Bains said: "Every district headquarter celebrates Independence Day, and so does every municipal council, corporation, tehsil, etc. School children participate in these functions."

Bains added that "For students, August 15 is a national holiday. (Therefore,) Some schools may have celebrated on August 14. This could be the reason for the notice. I will check. It is wrong to say that we did not celebrate."

The complaint alleged that in several government schools, particularly those in border, rural and allegedly underserved areas, Independence Day "was not observed in the manner contemplated under the applicable governmental instructions", and that students "were allegedly not meaningfully involved in flag-hoisting, the National Anthem and other educational activities connected with the freedom struggle, constitutional values, Fundamental Duties and na-

tional responsibilities".

The NHRC notice said that such deficiencies, if established, may have left children in these schools with "a substantially different educational and civic experience" from those in better-resourced or urban schools.

According to the Commission, it was necessary to examine whether children in such government schools, particularly those in rural, remote and border areas, were "afforded an equal opportunity to participate in educational and co-curricular activities" intended to acquaint them with the country's national values.

The notice said that while "The mere manner in which a particular school conducts an observance cannot, without more, be characterised as a violation of human rights", cases where alleged omissions, administrative neglect or non-compliance with government directions result in the "deprivation of educational and civic opportunities", warrant examination.

The order refers to Article 14 of the Constitution on equality before law and Article 21A on the

right to free and compulsory education, along with Article 32A(a) and (b), which it says "reflect the constitutional importance attached to respect for the Constitution, its ideals and institutions, and to cherishing the ideals which inspired India's freedom struggle".

The Commission referred to previous government directions relating to Independence Day in schools, including a 2017 communication issued by the then Ministry of Human Resource Development, directing activities to create a festive and patriotic atmosphere.

It also referred to instructions issued by the Punjab Education Department in August 2017 on unfurling the flag and observing the anthem, and a CBSE circular of August 2026 issued in connection with the Har Ghar Tiranga campaign.

The Commission said it wanted to ascertain whether the 2026 instructions were duly communicated to all government schools in the state, implemented uniformly, and monitored. Punjab being a border state, faces certain specific challenges in delivering public educational services, it said.

The NHRC has directed the chief secretary to conduct a district-wise and school-wise verification of the allegations.

It has also sought information on the number of government schools in Punjab, the number of schools that observed Independence Day on August 15, in how many schools the National Flag was unfurled and the National Anthem was observed, the extent of student participation, and the action taken in cases of non-compliance with directions.



Warring slams Mann govt over I-Day 'fiasco'

CHANDIGARH, AUGUST 19

Hours after the National Human Rights Commission (NHRC) sought a report from the Punjab Government over allegations that Independence Day celebrations were not held at some government schools, Pradesh Congress Committee (PCC) chief **Amrinder Singh Raja Warring** today accused Chief Minister Bhagwant Singh Mann of trying to hush up the matter.

"There appears to be some serious reason, which the government is trying to hide," he said. "If Independence Day was not celebrated for security reasons, then it is a cause for concern," he said, adding that "it calls for urgent attention by the state government and the Centre". — TNS

स्वतंत्रता दिवस समारोह में भेदभाव के आरोप पर आयोग ने मांगी रिपोर्ट

राज्य ब्यूरो, जगजन ● **वंहीगढ़:** राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह में विद्यार्थियों की भागीदारी को लेकर सख्त रुख अपनाया है। आयोग ने शिकायत पर संज्ञान लेते मुख्य सचिव से चार सप्ताह के भीतर कार्रवाई रिपोर्ट

(एटीआर) मांगी है। आयोग ने पूछा है कि यदि बच्चों की भागीदारी में असमानता रही तो इसके कारण क्या थे और इसे दूर करने के लिए क्या कदम उठाए गए। शिकायत में आरोप लगाया गया कि कई सरकारी स्कूलों में विद्यार्थियों को आवश्यक गतिविधियों में शामिल नहीं किया गया।

सीमावर्ती स्कूलों में झंडा न फहराने का आरोप, सरकार से जवाब तलब

चंडीगढ़ | देश में 15 अगस्त को 'आजादी का जश्न' मनाया गया, लेकिन पंजाब के कुछ सीमावर्ती सरकारी स्कूलों में तिरंगा न फहराने और राष्ट्रगान न कराने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सरकार से जवाब तलब किया है। आयोग ने पंजाब के मुख्य सचिव को 4 सप्ताह में विस्तृत एक्शन टेकन और कंप्लायंस रिपोर्ट पेश करने के निर्देश दिए हैं। सरकार को केवल राज्य स्तर की रिपोर्ट नहीं देनी होगी, बल्कि जिलावार और स्कूलवार जानकारी भी देनी होगी। आयोग की प्रियंक कानूनगो की पीठ ने 17 अगस्त को मिली शिकायत पर संज्ञान लिया है। मामले में केंद्रीय गृह मंत्रालय और केंद्रीय शिक्षा मंत्रालय के स्कूल शिक्षा एवं साक्षरता विभाग को भी आवश्यक कदम उठाने के लिए लिखा है। एनएचआरसी ने सरकार से ऐसे सभी स्कूलों की पहचान कर जानकारी देने को कहा है, जहां स्वतंत्रता दिवस कार्यक्रम आयोजित नहीं हुआ है। इधर, स्कूल शिक्षा सचिव सोनाली गिरी ने कहा, ऐसी शिकायत नहीं मिली। स्कूलों से रिपोर्ट मिली है कि स्वतंत्रता दिवस सम्मान से मनाया गया है।

Source: <https://ddnews.gov.in/nhrc-seeks-report-from-punjab-government-over-non-observance-of-independence-day-celebrations-in-border-schools/>

सीमावर्ती स्कूलों में स्वतंत्रता दिवस समारोह न होने पर NHRC ने पंजाब सरकार से मांगी रिपोर्ट

19/08/26 | 10:34 am

पंजाब के ग्रामीण, दूरदराज और सीमावर्ती इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित नहीं किए जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी बेंच ने पंजाब सरकार से इस मामले में विस्तृत रिपोर्ट तलब की है।

एनएचआरसी ने यह पता लगाने को कहा है कि क्या इन क्षेत्रों के बच्चों को केवल स्कूलों की भौगोलिक स्थिति के कारण राष्ट्रीय पर्व से जुड़े समान अवसरों से वंचित होना पड़ा। एनएचआरसी ने पंजाब सरकार से 15 अगस्त 2026 को राज्य के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित किए जाने का राज्यवार, जिलावार और स्कूलवार विवरण मांगा है। रिपोर्ट में यह बताना होगा कि कितने स्कूलों में राष्ट्रीय ध्वज फहराया गया, राष्ट्रगान हुआ और छात्रों ने समारोह में भाग लिया।

बेंच ने सरकार को उन स्कूलों की भी पहचान करने का निर्देश दिया है, जहां निर्धारित गतिविधियां आयोजित नहीं की गईं। साथ ही, नियमों का पालन नहीं किए जाने के कारणों की जानकारी भी मांगी गई है। आयोग ने विशेष रूप से ग्रामीण, दूरदराज और सीमावर्ती इलाकों के स्कूलों की स्थिति की जांच करने को कहा है।

शिकायत में आशंका जताई गई है कि ऐसे स्कूलों में पढ़ने वाले बच्चे स्वतंत्रता दिवस के अवसर पर होने वाली शैक्षिक, सांस्कृतिक और नागरिक गतिविधियों में भाग लेने से वंचित रह गए होंगे। आयोग ने इस बात की भी जांच करने को कहा है कि इन क्षेत्रों के बच्चों और राज्य के अन्य हिस्सों में पढ़ने वाले बच्चों को राष्ट्रीय पर्व मनाने के अवसरों में कोई अंतर तो नहीं रहा।

एनएचआरसी बेंच ने कहा कि स्वतंत्रता दिवस बच्चों को देश के स्वतंत्रता संग्राम, संविधान, राष्ट्रीय प्रतीकों, नागरिक कर्तव्यों, राष्ट्रीय एकता और लोकतांत्रिक मूल्यों से परिचित कराने का महत्वपूर्ण अवसर है। ऐसे में किसी भी क्षेत्र के बच्चों को इन अवसरों से वंचित किया जाना गंभीरता से जांचे जाने की जरूरत है।

आयोग ने पंजाब के मुख्य सचिव को चार सप्ताह के भीतर विस्तृत कार्रवाई एवं अनुपालन रिपोर्ट प्रस्तुत करने का निर्देश दिया है। इसके अलावा, भारत सरकार के शिक्षा मंत्रालय से भी संबंधित जानकारी मांगी गई है। उचित कार्रवाई के लिए गृह मंत्रालय को मामले से अवगत कराया गया है।

अब एनएचआरसी की रिपोर्ट के जरिए यह स्पष्ट होगा कि पंजाब के सीमावर्ती और दूरदराज इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोहों के आयोजन में वास्तव में कोई कमी रही या नहीं और यदि रही, तो उसके लिए जिम्मेदार परिस्थितियां क्या थीं। (इनपुट-आईएनएस)

Source: <https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-physical-assault-on-two-men-from-manipur-in-munirka-area-of-delhi/>

NHRC, India takes suo motu cognizance of the reported physical assault on two men from Manipur in Munirka area of Delhi

By: Odisha Diary Bureau

Date: August 19, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two men from Manipur were assaulted by two persons in the Munirka area of Delhi. Reportedly, one of the victims sustained serious head injuries and has been put on a ventilator at a hospital.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the investigation and the health status of the injured.

According to the media report, carried on 14th August 2026, a dispute over a minor issue led to the attack on the victims.

Source: <https://indianexpress.com/article/cities/chandigarh/i-day-row-punjab-teachers-say-most-schools-held-function-a-day-earlier-cite-national-holiday-10841030/lite/>

I-Day row: Punjab teachers say most schools held function a day earlier, cite national holiday

NHRC member who issued notice 'inspired by PM Modi', was 'youngest' NCPCR chair

Written by: Divya Goyal

Ludhiana Updated: Aug 20, 2026 08:48 AM IST

Teachers from Punjab's Fazilka and Ferozepur districts on Wednesday said it was not practically possible to hold Independence Day functions in all the government schools on August 15 as educationists and students often attend tehsil or district level functions while educational institutions remain closed on account of the day being a national holiday.

The National Human Rights Commission (NHRC) on Tuesday issued an order directing the Punjab chief secretary to undertake a statewide verification exercise with district-wise details of schools where the Independence Day celebrations were held or not held, along with documentary evidence and explanations, and to submit an Action Taken Report (ATR) within four weeks.

The notice has been issued by a single bench of the NHRC, headed by Priyank Kanoongo, who took cognizance of a complaint by an NGO alleging "non-observance" of I-Day function in some state-run schools in Punjab, especially in rural and border areas.

In a series of posts on X, Kanoongo said he had visited some schools in Punjab's border district Fazilka on August 15 and participated in the I-Day at Government Primary School (GPS) at Dona Nanka, claiming that it was "the only village" where such a programme was held. "Rest all schools we visited were lying locked," he claimed.

Speaking to the Indian Express, teachers, however, said that it was wrong to say that government schools did not observe I-Day.

A teacher from Fazilka district, who heads a cluster of 11 schools, said: "Majority schools under my supervision held I-Day function on August 14. On August 15, teachers are on duty at tehsil or district-level programmes. Most students too perform at such functions on August 15, so practically it is not possible to hold and attend two functions. In all other schools, I-Day was observed just like we do every year. Also, August 15 is a national holiday, so it is never mandatory for the students to attend events at school."

"The attendance of teachers and children who participate in I-Day functions, is always duly marked," said another teacher.

Rajeev Chagti, head teacher, GPS Dona Nanka said they organized the function after receiving Kanoongo's schedule in advance. "It is not possible to hold functions in all schools as both teachers and children participate in district-level celebrations," he said.

Jagwinderjit Singh Grewal, additional deputy commissioner, Fazilka, said: "The NHRC member had appreciated the Dona Nanka school function in my presence. He had enquired from locals that why the function was not held in all schools, and was told that it was practically impossible as teachers and children participate in district-level function."

While Punjab Education Secretary Sonali Giri termed Kanoongo's allegations as baseless, Chief Minister Bhagwant Mann said Punjab does not need a certificate of patriotism. "Ninety per cent of those who sacrificed their lives in the freedom struggle were from Punjab," he said.

A native of Madhya Pradesh is a two-time former chairperson of National Commission for Protection of Child Rights (NCPCR).

According to his profile on the official NHRC website, Kanoongo was "inspired by Prime Minister Narendra Modi's vision on digitization", so he "digitized the existing monitoring mechanism in NCPCR and launched 8 portals for monitoring of various child related Acts/Laws."

Inspired by PM's "Pariksha Pe Charcha" initiative, Kanoongo organized 200 district-level "Parkisha-Parv" events on issue of exam stress among children.

The profile further states that he was the "Youngest chairperson" of the NCPCR, heading it for two consecutive terms from 2018 to 2021 and from 2021 to 2024. He has also authored a book — Pinjra- The Cage — that presents an account of the lives of children in child care institutions.

Source: <https://www.freepressjournal.in/india/2-manipur-men-attacked-in-delhis-munirka-nhrc-takes-suo-motu-cognizance>

2 Manipur Men Attacked In Delhi's Munirka: NHRC Takes Suo Motu Cognizance

Reportedly, one of the victims with serious head injuries has been put on a ventilator at a hospital. The Commission issues a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks

FPJ News ServiceUpdated: Wednesday, August 19, 2026, 07:11 PM IST

Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two men from Manipur were assaulted by two persons in the Munirka area of Delhi. Reportedly, one of the victims sustained serious head injuries and has been put on a ventilator at a hospital.

NHRC seeks police report

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the investigation and the health status of the injured.

According to the media report, carried on 14th August 2026, a dispute over a minor issue led to the attack on the victims.

Source: <https://www.orissapost.com/sexual-assault-of-college-student-nhrc-seeks-fresh-atr-from-jajpur-sp-dlsa/>

Sexual assault of college student: NHRC seeks fresh ATR from Jajpur SP, DLSA

PNN Updated: August 19th, 2026, 09:59 IST in Metro, State, Top Stories, Trending

Kendrapada: The National Human Rights Commission (NHRC) has sought a fresh Action Taken Report (ATR) from the Superintendent of Police, Jajpur, and the Secretary of the District Legal Services Authority (DLSA), Jajpur, in connection with the alleged sexual assault of a 19-year-old college student and sought details of compensation provided to the victim under the Victim Compensation Scheme.

The Commission passed the order August 17, 2026, while hearing a complaint filed by human rights defender Sagar Jena. According to the complaint, a 19-year-old female student of a college in Jajpur district allegedly attempted suicide after being sexually assaulted by a lecturer January 6, 2025.

Kendrapada: The National Human Rights Commission (NHRC) has sought a fresh Action Taken Report (ATR) from the Superintendent of Police, Jajpur, and the Secretary of the District Legal Services Authority (DLSA), Jajpur, in connection with the alleged sexual assault of a 19-year-old college student and sought details of compensation provided to the victim under the Victim Compensation Scheme.

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Source: <https://english.publictv.in/neither-i-day-celebrated-in-border-schools-nor-tricolour-hoisted-nhrc-member-priyank-kanoongo-slams-punjab-govt/>

Neither I-Day celebrated in border schools nor Tricolour hoisted': NHRC member Priyank Kanoongo slams Punjab govt

Public TV Last updated: August 19, 2026 2:59 pm

NEW DELHI: National Human Rights Commission (NHRC) member Priyank Kanoongo, in a scathing attack on the Aam Aadmi Party (AAP), claimed that neither has Independence Day been celebrated in the schools and panchayats located in border villages adjacent to Pakistan nor has the tricolour been hoisted, adding that even the national anthem has not been sung there.

In an X post on Saturday, he targeted AAP national convenor Arvind Kejriwal and Punjab Chief Minister Bhagwant Mann, saying that the country will not tolerate such disrespect to Mother India.

"This is governmental treason!! In the villages adjacent to the Pakistan border in Punjab, neither Independence Day has been celebrated in the schools nor has the tricolour been hoisted. Not just in schools, but in panchayats too, national festivals are being disrespected; even the national anthem has not been sung. This anarchy by @ArvindKejriwal and @BhagwantMann and the insult to Mother India will not be tolerated. The strictest action will be taken," he said.

Meanwhile, the 80th Independence Day celebrations were held across the country with the national ceremony at the Red Fort in New Delhi, where Prime Minister Narendra Modi hoisted the Tricolour and addressed the nation. The Prime Minister's Independence Day address focused on India's development journey and the goal of building a 'Viksit Bharat' by 2047, with emphasis on self-reliance, youth, technology, infrastructure, reforms and national security.

This year's celebrations also carry special significance as India marks 150 years of 'Vande Mataram'. The National Song was rendered at the Red Fort ceremony as part of the Independence Day celebrations. Across the states, the flag-hoisting ceremonies served as a reminder of the sacrifices made during India's freedom struggle and the country's continuing journey towards development and progress.

From Gujarat and Haryana to Chhattisgarh, Odisha and Assam, the participation of state leaders in the celebrations reflected the nationwide spirit of Independence Day, with the Tricolour flying at official venues and public institutions across the country.

The celebrations also highlighted the role of citizens and young people in carrying forward the values associated with India's freedom struggle and contributing towards the country's future development. (ANI)

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-physical-assault-on-two-men-from-manipur-in-munirka-area-of-delhi/>

NHRC, India takes suo motu cognizance of the reported physical assault on two men from Manipur in Munirka area of Delhi

By iednewsdesk August 19, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two men from Manipur were assaulted by two persons in the Munirka area of Delhi. Reportedly, one of the victims sustained serious head injuries and has been put on a ventilator at a hospital. SouthAsians & Diaspora

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the investigation and the health status of the injured.

According to the media report, carried on 14th August 2026, a dispute over a minor issue led to the attack on the victims.

Source: <https://www.tribuneindia.com/news/punjab/nhrc-seeks-report-on-non-observance-of-independence-day-in-punjab-govt-schools/>

NHRC seeks report on non-observance of Independence Day in Punjab govt schools

In an order dated August 18, the NHRC said it had taken cognisance of a complaint alleging that students in some government schools were not meaningfully involved in activities such as flag-hoisting, the National Anthem and programmes related to the freedom struggle

Surya S Pillai

Tribune News Service

New Delhi, Updated At : 11:20 AM Aug 19, 2026 IST

The National Human Rights Commission (NHRC) has sought a detailed report from the Punjab Government over allegations that Independence Day celebrations were not held at some government schools in rural, remote and border areas of the state.

In an order dated August 18, the NHRC said it had taken cognisance of a complaint alleging that students in some government schools were not meaningfully involved in activities such as flag-hoisting, the National Anthem and programmes related to the freedom struggle, constitutional values, fundamental duties and national responsibilities.

The Commission has sought a response from the Secretary, Department of School Education and Literacy, Ministry of Education; the Secretary, Ministry of Home Affairs; and the Chief Secretary of Punjab.

The NHRC said the allegations raise questions about whether children studying in rural, remote and border areas were given the same opportunities to participate in educational and co-curricular activities as students in urban and better-resourced schools.

The Commission, however, clarified that the manner in which an individual school conducts an Independence Day programme cannot by itself be treated as a human rights violation.

It said the matter warrants examination if there is a pattern of administrative neglect, non-compliance with government directions or systematic deprivation of educational and civic opportunities because of geographical or socio-economic circumstances.

The Commission also referred to Article 14 of the Constitution which guarantees equality before law, and Article 21A, which provides for the right to free and compulsory education for children within the prescribed age group.

It also cited Article 51A, particularly the constitutional duties relating to respect for the Constitution and institutions and cherishing the ideals that inspired India's freedom struggle.

According to the Commission, national festivals and inculcation of patriotism and respect for national symbols are important components of a child's educational experience.

At the same time, such activities should form part of a broader environment supporting the academic, physical, emotional, social, cultural and creative development of children.

The NHRC has asked the authorities to clarify whether the instructions applicable to schools for Independence Day-2026 were communicated to all government schools in Punjab and whether they were implemented uniformly.

It has also sought details of the monitoring mechanism put in place by the Punjab Education Department and whether geographical, administrative, infrastructural or other factors resulted in some children being deprived of opportunities available to students elsewhere in the state.

Source: <https://www.opindia.com/news-updates/nhrc-takes-cognisance-of-complaint-flagging-non-observance-of-independence-day-in-government-school-located-along-india-pakistan-border-in-punjab/>

NHRC takes cognisance of complaint flagging non-observance of Independence Day in government schools located along India-Pakistan border in Punjab

August 19, 2026 | 11:55 AM

The National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting non-observance of Independence Day in certain government schools in the villages of Punjab located along the India-Pakistan border. The NHRC Bench headed by Priyank Kanoongo issued a notice to the state government on 18th August, seeking a detailed report.

The Commission acted on a complaint filed on 17th August raising concerns over Independence Day celebrations not being held in several government schools, particularly those located in border villages of Punjab.

It issued directions to the Aam Aadmi Party (AAP) government in Punjab to examine whether children studying in these government schools were afforded an equal opportunity to participate in educational and co-curricular activities intended to acquaint them with the country's constitutional framework, freedom struggle, national symbols, civic responsibilities and national values.

The NHRC emphasised the significance of observance of national festivals at schools and inculcation of a feeling of patriotism and respect for national symbols in children.

It said that occasions of national importance such as Independence Day offer children an opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Commission further emphasises that the observance of national festivals and inculcation of patriotism and respect for national symbols are important components of a child's educational experience; however, such activities should not operate to the exclusion or restriction of the child's overall development. Educational institutions are expected to provide an environment that facilitates the holistic development of every child, including academic, physical, emotional, social, cultural and creative development, consistent with the constitutional guarantee of the right to education under Article 21-A of the Constitution of India," the Commission stated in the notice.

The Commission asked the Punjab Education Department to apprise it "whether the instructions applicable to schools in connection with Independence Day, 2026 were duly communicated to all Government schools in Punjab; whether they were implemented uniformly; what monitoring mechanism was put in place by the State Education Department; and whether any geographical, administrative, infrastructural or other factor resulted in certain categories of children being deprived of opportunities available to children elsewhere in the State".

NHRC directs Punjab government to identify schools that did not observe Independence Day
The Human Rights body directed the Punjab government to identify the districts and schools where

Independence Day activities were not conducted, specifically identify schools situated in rural, remote and border areas, provide the reasons recorded for non-compliance or inadequate compliance and indicate whether any complaints or reports of non-compliance were received before, during or after 15th August and the action taken thereon.

“The report shall specifically state whether any such disparity, if found, was attributable to administrative instructions, lack of supervision, inadequate resources, geographical constraints, absence of teachers/officials, infrastructure limitations, or any other identifiable cause, and the remedial measures proposed or undertaken by the State Government,” the Commission stated.

The Commission has sought a detailed Action Taken/Compliance Report from the Chief Secretary, Punjab, within four weeks. It has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

Source: <https://www.thestatesman.com/india/nhrc-seeks-report-on-non-observance-of-independence-day-in-government-schools-in-punjab-border-areas-1503628948.html>

NHRC seeks report on non-observance of Independence Day in government schools in Punjab's border areas

The NHRC Bench of Priyank Kanoongo took the action over the complaint that specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted.

Statesman News Service | Chandigarh | August 19, 2026 12:04 pm

The National Human Rights Commission (NHRC) has taken cognisance of a complaint regarding non-observance of 80th Independence Day in Punjab's government schools and sought a detailed report from the Bhagwant Mann-led AAP government in the state.

The NHRC Bench of Priyank Kanoongo took the action over the complaint that specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted. This potentially deprived children studying in these schools of an opportunity to participate in national celebrations, it stated.

The state government has been ordered by the bench to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the state.

The AAP government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on August 15, including the number of government schools where the National Flag was hoisted, the National Anthem was sung and students participated in the celebrations.

Also, it needs to identify the schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

Specifically, the bench has directed verification of schools in rural, remote and border areas, demanding details of any disparity in the opportunities available to children in these areas.

Further, it noted that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values. Geographic Reference

Punjab's Chief Secretary has been asked to submit a detailed Action Taken/Compliance Report within four weeks. Moreover, the bench has sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

Source: <https://www.hindustantimes.com/india-news/independence-day-missed-in-few-punjab-government-schools-rural-border-nhrc-seeks-report-from-state-101787114972543.html>

Did some Punjab schools skip Independence Day celebrations? NHRC seeks report

The complaint focuses on government schools in rural, remote and border areas where Independence Day celebrations were allegedly not held.

Published on: Aug 19, 2026, 11:24:12 IST HT News Desk

The National Human Rights Commission of India (NHRC), through its Bench headed by Priyank Kanoongo, has sought a detailed report from the Punjab government over allegations that Independence Day was not observed in some government schools across the state.

The complaint focuses on government schools in rural, remote and border areas where Independence Day celebrations were allegedly not held. The NHRC is examining whether this resulted in children studying in these schools being denied an opportunity to take part in the national celebrations, news agency ANI reported.

NHRC examines equal opportunities for children

The Bench has asked the Punjab government to determine whether children in border and remote areas received the same educational, cultural and civic opportunities linked to Independence Day as children elsewhere in the state.

The state government has been directed to submit state-wise, district-wise and school-wise information on the observance of Independence Day on 15 August. The details must include the number of government schools where the national flag was hoisted, the National Anthem was sung and students took part in the celebrations.

The government has also been asked to list schools where the prescribed activities were not held and provide reasons for the non-compliance.

Details sought from rural and border schools

The NHRC Bench has specifically directed the verification of government schools in rural, remote and border areas. It has also sought information on any disparity in the opportunities available to children studying in these locations.

The Bench observed that occasions such as Independence Day give children an opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

Four-week deadline

The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks.

The Bench has also sought relevant information from the Ministry of Education, Government of India, and

informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo is seeking to establish whether children in border areas were denied equal opportunities to participate in the observance of the national festival solely because of the geographical location of their schools.

(With ANI inputs)

Source: <https://tennews.in/nhrc-seeks-report-from-delhi-police-over-assault-on-manipur-men/>

NHRC Seeks Report from Delhi Police Over Assault on Manipur Men

TEN NEWS NETWORK

On Aug 19, 2026

New Delhi (19/08/2026): The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two men from Manipur were assaulted by two persons in the Munirka area of Delhi. Reportedly, one of the victims sustained serious head injuries and has been put on a ventilator at a hospital.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks. The report is expected to include the investigation and the health status of the injured.

According to the media report, carried on 14th August 2026, a dispute over a minor issue led to the attack on the victims.

Source: https://timesofindia.indiatimes.com/city/chandigarh/dont-teach-us-patriotism-cm-mann-after-nhrc-seeks-report-on-i-day-school-lapses/amp_articleshow/133358301.cms

'Don't teach us patriotism': CM Mann after NHRC seeks report on I-Day 'school lapses'
City | Aug 20, 2026, 00:53 IST

Chandigarh: The National Human Rights Commission (NHRC) has sought a report from Punjab chief secretary within four weeks on a complaint alleging Independence Day was not observed under governmental instructions in several govt schools, particularly in rural, remote, border and allegedly underserved areas.

The move drew a strong rebuke from chief minister Bhagwant Mann. "Punjab does not need a certificate of patriotism from the saffron party or its govt at the Centre. Punjabis have made countless sacrifices to enrich every colour in the national Tricolour, and the BJP or Centre should not teach us about it. It is unfortunate that the BJP is repeatedly indulging in cheap tantrums by questioning the nationalism and patriotism of the state and its people," Mann said.

The complaint, received by the commission on Aug 18, further alleged students were not "meaningfully involved" in flag-hoisting, the national anthem and other educational activities connected with the freedom struggle, constitutional values, fundamental duties and national responsibilities.

The commission directed the chief secretary to submit a comprehensive statewide, district-wise and school-wise report. It is to include the total number of govt schools in Punjab, the number where Independence Day was observed on Aug 15, where the national flag was unfurled and the national anthem was observed, and the number of schools where students participated in the programme.

The authorities have also been asked to provide reasons for non-compliance or inadequate compliance and details of any complaints or reports received before, during or after Aug 15 along with the action taken.

The chief secretary has also been asked to ensure an assessment of whether there was any material disparity between urban and rural govt schools, accessible and remote schools, ordinary and border-area schools.

The commission said the report must state whether any disparity, if found, was attributable to administrative instructions, lack of supervision, inadequate resources, geographical constraints, absence of teachers or officials, infrastructure limitations or any other cause, along with remedial measures proposed or undertaken by the state govt.

The secretary, department of school education and literacy, ministry of education, has also been asked to furnish a report indicating the guidelines or instructions issued for Independence Day observance in schools in 2026 and the measures taken to ensure equitable participation of children across the country. The ministry of home affairs has been requested to examine the matter and take necessary action at its end.

Source: <https://indialegallive.com/constitutional-law-news/courts-news/nhrc-seeks-report-from-delhi-police-over-assault-on-two-manipur-men-in-munirka/>

NHRC seeks report from Delhi Police over assault on two Manipur men in Munirka

By Legal Desk -August 19, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the reported assault of two men from Manipur in Delhi's Munirka area. One of the victims has reportedly suffered serious head injuries and is on ventilator support.

The Commission has issued a notice to the Delhi Police Commissioner seeking a detailed report on the incident within two weeks. The report is expected to include details of the circumstances leading to the alleged assault, the police action taken so far and the medical condition of the injured victim.

According to the media report on which the NHRC took cognizance, the two men were allegedly attacked by two persons in Munirka, South Delhi. One victim sustained severe head injuries and is currently undergoing treatment in hospital.

The NHRC stated that if true, these claims represent a critical breach of human rights that demands urgent action from authorities. The Commission's suo motu action means that it has initiated proceedings based on the reported incident without requiring a formal complaint from the victims.

The Delhi Police has been directed to submit its report within two weeks. The NHRC will examine the response and may take further action based on its findings.

The intervention comes against the backdrop of concerns over the safety of people from the Northeast residing in Delhi and other parts of the country. The NHRC has previously taken suo motu cognizance of alleged attacks involving people from Manipur in Delhi, including a reported assault on a woman in Malviya Nagar after she objected to alleged lewd and racial abuse.

The Commission's intervention reflects its mandate to inquire into alleged human rights violations and seek accountability from the authorities concerned.

Source: <https://www.etvbharat.com/en/state/cm-mann-rebuffs-opposition-attack-after-nhrc-notice-on-skipping-independence-day-celebrations-in-border-schools-enn26081904000>

ETV Bharat / state

CM Mann Rebuffs Opposition Attack Over NHRC Notice On Skipping I-Day Celebrations In Border Schools

Punjab chief minister has reacted sharply after the NHRC issued a notice to state that Independence Day celebrations are not being held in border schools.

By ETV Bharat English Team

Published : August 19, 2026 at 5:51 PM IST

Chandigarh: Punjab Chief Minister Bhagwant Mann has taken strong exception to the notice which has been issued by the National Human Rights Commission (NHRC) to the state that the Independence Day celebrations were skipped in border and rural schools.

While talking to reporters in Chandigarh, Mann rejected the politics of opposition parties of issuing "patriotic certificates". Mann said that the state has made a significant contribution to the sacrifices that have been made to the country's freedom struggle.

The NHRC has issued a notice to the Chief Secretary of Punjab expressing serious concern that the Independence Day celebrations were not held in government schools in border and rural areas. The commission has considered this as a violation of Article 14 (Right to Equality), Article 21-A (Right to Education) of the Constitution and the Right to Education (RTE) Act, 2009.

The NHRC has directed the state government to submit a detailed action taken report within four weeks, and furnish it with details about schools in which the programmes were not held and the action that has been taken against the officials.

"They (opponents or agencies) should not give us or Punjab certificates of patriotism. Most sacrifices during the freedom struggle were made by Punjabis alone," Mann said.

Chief Minister took a dig at the NHRC for issuing the notice. "These human rights people must be from Gujarat. Ask them if any of your family members are in the Army? August 15 and January 26 would not have been possible without the sacrifices of Punjab. They even refused to run the tableau of our Kartar Singh Sarabha and Shaheed Bhagat Singh," said the Chief Minister.

The issue has also triggered a political controversy. Punjab Congress president and Ludhiana MP Amarinder Singh Raja Warring has slammed the Aam Aadmi Party government over the issue.

"The AAP government should explain to the entire country why Independence Day celebrations were not celebrated in government schools in border and rural areas. Although the NHRC has taken cognisance of this

matter, the issue is very serious," Warring said.

Raising questions over the chief minister, Warring said, "How can school children be deprived of Independence Day celebrations? Was there any special reason, like security concerns, behind this? Chief Minister Bhagwant Mann should come forward and be answerable to the people."

Source: <https://www.counterview.net/2026/08/gujarat-sachivalaya-blacklists-denies.html>

Gujarat Sachivalaya blacklists, denies entry to woman social activist: Will NHRC probe?

By Kantilal Parmar* Thursday, August 20, 2026

I have approached the National Human Rights Commission (NHRC) seeking an independent, impartial, and transparent investigation into a serious incident that took place at the Gujarat Secretariat in Gandhinagar on August 18, 2026.

The matter concerns social activist and women's rights leader Chandrikaben Solanki, who, according to the information available to me, was denied an entry pass to the Secretariat when she went there to meet Gujarat's Social Justice and Empowerment Minister, Dr. Manishaben Vakil, to raise an issue concerning social justice. What is particularly troubling is that she was reportedly told that she was "blacklisted."

For me, this raises a fundamental question: Can a citizen, particularly a woman social activist seeking to make a legitimate representation to the government, simply be denied entry to the state Secretariat without a clear legal and administrative basis?

If a citizen is denied access or placed on a blacklist, there should be a written order, a decision by a competent authority, clearly stated reasons, and a specific legal or regulatory basis for that action.

That is why I have asked the NHRC to examine the matter independently rather than allowing assumptions or allegations to determine the truth.

In my representation to the NHRC, I have requested an investigation into several basic but important questions regarding why Chandrikaben Solanki was denied an entry pass to the Secretariat, whether any written government order exists declaring her "blacklisted," and if so, which authority issued it and on what date. I have also sought clarity on the law, rule, circular, security order, or administrative provision under which she was prevented from entering, whether she was given an opportunity to know the reasons or present her side, whether others were permitted entry on the same day, and if so, why a different standard was allegedly applied to her. I have further asked whether any discrimination on the basis of caste, gender, or social identity took place.

These are not questions I believe should be answered through political statements or speculation. They should be answered through official records and an impartial inquiry.

I have also requested that all relevant evidence from August 18 be immediately preserved, including CCTV footage from the Secretariat, visitor and pass registers, pass application and processing records, any records relating to a blacklist or restricted-entry decision, official orders, file notes, security personnel duty records, and other relevant documentary and digital evidence. Preserving this material is important to establish what actually happened and who took the relevant decisions.

I want to make one point very clear: my objective is not to prejudge or falsely accuse any individual.

If there was a legitimate security concern or a lawful reason for denying entry, that reason should be established through the official process. But if the investigation finds that the action was arbitrary, discriminatory, or contrary to fundamental rights, then those responsible should face appropriate legal action.

I have asked the NHRC to examine the incident in the context of the constitutional protections guaranteed under Articles 14, 15, 19 and 21 of the Constitution of India, including equality before the law, protection against discrimination, freedoms guaranteed to citizens, and the right to live with dignity.

The issue becomes even more serious if an investigation establishes that caste-based discrimination took place or that a member of a Scheduled Caste was subjected to unlawful treatment. In that event, I have requested that the authorities consider appropriate action under all applicable laws, including the Scheduled Castes and Scheduled

Tribes (Prevention of Atrocities) Act, 1989, wherever its provisions are found to apply.

Through my complaint, I have requested the NHRC to treat the matter as an alleged human rights violation, seek a detailed report from the Gujarat Government and the concerned authorities, obtain the original copy of any alleged “blacklist” order along with the relevant file notes and legal basis, ensure preservation of CCTV footage and all relevant evidence, order or recommend an independent and impartial investigation if necessary, and recommend appropriate action against responsible officials if discrimination or a human rights violation is established. I have also requested that Chandrikaben Solanki be given a fair opportunity to make her representation before the government, that neither she nor other human rights activists connected with the matter face retaliation, threats, or harassment, that appropriate relief or compensation be considered if a violation is established, and that the Commission consider taking suo motu cognizance or ordering a special inquiry if it deems the matter sufficiently serious and of public importance.

For me, this case is not merely about an entry pass.

It is about whether ordinary citizens and social activists can approach their own government without arbitrary barriers. It is about transparency in the exercise of administrative power. And it is about ensuring that constitutional rights do not remain merely words on paper.

We frequently hear public commitments about women’s empowerment, women’s rights, and campaigns such as Beti Bachao, Beti Padhao. Those commitments must also be reflected in the way women who raise social and public-interest issues are treated by government institutions.

If Chandrikaben Solanki was legitimately denied entry for a lawful reason, the authorities should state that reason clearly and transparently. If, however, she was arbitrarily “blacklisted” or denied access without lawful authority, due process, or a legitimate justification, then that raises a much more serious question about the protection of citizens’ human rights.

I have therefore asked the NHRC to establish the facts independently, preserve the evidence, examine the constitutional and legal issues, and ensure accountability wherever the evidence warrants it.

Truth should be established through records, evidence, and an impartial investigation—not through silence or assumptions.

*Dalit rights activist, Ahmedabad

Thursday, August 20, 2026

Source: <https://indianexpress.com/article/cities/chandigarh/punjab-independence-day-celebrations-nhrc-report-schools-10839887/>

NHRC asks Punjab to explain 'non-observance' of I-Day in state govt schools

Following complaint, Human Rights Commission seeks district-wise report from Punjab chief secretary on number of schools that observed Independence Day on August 15, those in which National Flag was unfurled and National Anthem was observed, and extent of student participation. Punjab says allegations 'baseless', 'wrong'

Written by: Divya Goyal, Amaal Sheikh

6 min readLudhiana, New DelhiUpdated: Aug 20, 2026 03:53 AM IST

The National Human Rights Commission (NHRC) has sought a detailed report from the Punjab government after taking cognizance of a complaint alleging that Independence Day was not observed in government schools located in rural, remote and border areas of the state, including districts along the Pakistan border.

In an order passed on Tuesday (August 18), the Commission directed the Punjab chief secretary to undertake a statewide verification exercise with district-wise details of schools where the Independence Day celebrations were held or not held, along with documentary evidence and explanations, and to submit an Action Taken Report (ATR) within four weeks.

A report has also been sought from the Secretary, Department of School Education and Literacy of the Union Ministry of Education, on the guidelines that were issued to states for observing I-Day on August 15 in schools across the country.

The Commission has also directed the Union Home Secretary "to examine the matter and take necessary action at its end".

NHRC member Priyank Kanoongo, whose single bench took cognizance of the complaint, told The Indian Express: "We received a complaint from an NGO Legal Rights Observatory (LRO) following which notice was issued to Punjab." On his X account, Kanoongo reposted a post by LRO, with the announcement that notice had been issued.

Posts by Kanoongo on X suggest he visited schools in Punjab's border district of Fazilka, and participated in an Independence Day function with schoolchildren on August 15. He posted pictures of the celebration, and wrote: "India's first village, Dona Nanka, located on the India-Pakistan border in Fazilka district, Punjab, celebrated the festival of Independence Day with children. There are no roads here — no clean drinking water — no playground — nor any facility for studies above primary level. Despite this, the spirit of these children is truly remarkable."

He alleged in the post that "Due to the state government's negligence, there's such profound misfortune here that no village school ever holds an Independence Day program." However, "For the first time, upon my arrival, these children performed the flag hoisting and sang the national anthem."

Asked about this visit to Punjab's border areas, Kanoongo told The Indian Express: "This is how I work. I conduct

field inspections.”

Kanoongo also posted a video of an apparently locked school building in Mahatam Nagar of Fazilka on Independence Day. Tagging Aam Aadmi Party (AAP) chief Arvind Kejriwal and Punjab Chief Minister Bhagwant Mann, Kanoongo wrote: “This is governmental treason!! In the villages adjacent to the Pakistan border in Punjab, neither Independence Day has been celebrated in the schools nor has the tricolor been hoisted. Not just in schools, but in panchayats too, national festivals are being disrespected; even the national anthem has not been sung. This anarchy by @ArvindKejriwal and @BhagwantMann and the insult to Mother India will not be tolerated. The strictest action will be taken.”

Punjab has been ruled by the opposition AAP since March 2022. The state goes to Assembly polls in a few months.

Punjab Education Secretary Sonali Giri told The Indian Express that the state was yet to receive the NHRC’s notice. However, the allegations in the complaint were baseless, she said.

“We have duly observed and celebrated Independence Day across all schools in the state as carried out every year. The department has photographs of the same,” Giri said.

Punjab Education Minister Harjot Singh Bains said: “Every district headquarter celebrates Independence Day, and so does every municipal council, corporation, tehsil, etc. School children participate in these functions.”

Bains added that “For school students, August 15 is a national holiday. (Therefore,) Some schools may have celebrated on August 14. This could be the reason for the notice. I will check. It is wrong to say that we did not celebrate.”

The complaint alleged that in several government schools, particularly those in border, rural and allegedly underserved areas, Independence Day “was not observed in the manner contemplated under the applicable governmental instructions”, and that students “were allegedly not meaningfully involved in flag-hoisting, the National Anthem and other educational activities connected with the freedom struggle, constitutional values, Fundamental Duties and national responsibilities”.

The NHRC notice said that such deficiencies, if established, may have left children in these schools with “a substantially different educational and civic experience” from those in better-resourced or urban schools.

According to the Commission, it was necessary to examine whether children in government schools, particularly those in rural, remote and border areas, were “afforded an equal opportunity to participate in educational and co-curricular activities” intended to acquaint them with the country’s national values.

The notice said that while “The mere manner in which a particular school conducts an observance cannot, without more, be characterised as a violation of human rights”, cases where alleged omissions, administrative neglect or non-compliance with government directions result in the “deprivation of educational and civic opportunities”, warrant examination.

The order refers to Article 14 of the Constitution on equality before law and Article 21A on the right to free and compulsory education, along with Article 51A(a) and (b), which it says “reflect the constitutional importance attached to respect for the Constitution, its ideals and institutions, and to cherishing the ideals which inspired India’s freedom struggle”.

The Commission referred to previous government directions relating to Independence Day in schools, including a 2017 communication issued by the then Ministry of Human Resource Development, directing activities to create a festive and patriotic atmosphere.

It also referred to instructions issued by the Punjab Education Department in August 2017 on unfurling the flag and observing the Anthem, and a CBSE circular of August 2026 issued in connection with the Har Ghar Tiranga campaign.

The Commission said it wanted to ascertain whether the 2026 instructions were duly communicated to all government schools in the state, implemented uniformly, and monitored. Punjab being a border state, faces certain specific challenges in delivering public educational services, it said.

The NHRC has directed the chief secretary to conduct a district-wise and school-wise verification of the allegations.

It has also sought information on the number of government schools in Punjab, the number of schools that observed Independence Day on August 15, in how many schools the National Flag was unfurled and the National Anthem was observed, the extent of student participation, and the action taken in cases of non-compliance with directions.

The Commission has also directed the state to examine whether there were disparities between urban and rural schools, remote and accessible schools, and schools in border areas and elsewhere.

Source: <https://www.amarujala.com/punjab/chandigarh-punjab/allegations-of-not-celebrating-independence-day-in-schools-along-the-punjab-border-2026-08-19>

Hindi News > Punjab > Chandigarh-Punjab News > Allegations of not celebrating Independence Day in schools along the Punjab border.

'हमें देशभक्ति का सबूत देने की जरूरत नहीं': सीएम मान का जवाब, स्वतंत्रता दिवस से जुड़ा है मामला

अमर उजाला ब्यूरो, चंडीगढ़ Published by: शाहिल शर्मा Updated Wed, 19 Aug 2026 08:42 PM IST

आयोग ने पंजाब सरकार से यह पता लगाने को कहा है कि स्वतंत्रता दिवस-2026 से जुड़े निर्देश सभी सरकारी स्कूलों तक पहुंचाए गए थे या नहीं। साथ ही, उनके पालन की निगरानी के लिए क्या व्यवस्था की गई थी।

पंजाब के सीमावर्ती क्षेत्रों के कई सरकारी स्कूलों में स्वतंत्रता दिवस समारोह निर्धारित सरकारी निर्देशों के अनुरूप नहीं मनाया गया। आरोप है कि इन स्कूलों में छात्रों की ध्वजारोहण, राष्ट्रगान और

स्वतंत्रता संग्राम, सांविधानिक मूल्यों, मौलिक कर्तव्यों और राष्ट्रीय जिम्मेदारियों से जुड़ी गतिविधियों में सार्थक भागीदारी नहीं रही। इस संदर्भ में राष्ट्रीय मानव अधिकार आयोग ने लीगल राइट्स ऑब्जर्वेटरी (एलआरओ) की शिकायत पर संज्ञान लेते हुए पंजाब सरकार से चार सप्ताह के भीतर एक्शन टेकन रिपोर्ट मांगी है।

आयोग यह जानना चाहता है कि क्या पंजाब के ग्रामीण, दूरदराज और सीमावर्ती इलाकों के सरकारी स्कूलों में पढ़ने वाले बच्चों को 15 अगस्त के कार्यक्रमों में शहरी और बेहतर संसाधनों वाले स्कूलों के विद्यार्थियों के समान अवसर मिले थे या नहीं। आयोग ने इस संबंध में पंजाब के मुख्य सचिव को पत्र लिखकर रिपोर्ट मांगी है। एलआरओ की ओर से 17 अगस्त को आयोग के समक्ष एक शिकायत दी गई थी। जिसमें यह आरोप लगाया गया था कि पाकिस्तान से सटे पंजाब के सीमावर्ती क्षेत्रों समेत कई सरकारी स्कूलों में स्वतंत्रता दिवस समारोह निर्धारित सरकारी निर्देशों के अनुरूप नहीं मनाया गया।

इस आधार पर होगी जांच

आयोग ने पंजाब सरकार से यह पता लगाने को कहा है कि स्वतंत्रता दिवस-2026 से जुड़े निर्देश सभी सरकारी स्कूलों तक पहुंचाए गए थे या नहीं। साथ ही, उनके पालन की निगरानी के लिए क्या व्यवस्था बनाई गई थी और जिन स्कूलों में निर्देशों का पालन नहीं हुआ, वहां क्या कार्रवाई की गई, इसका भी ब्योरा मांगा गया है। पंजाब के मुख्य सचिव को स्कूल शिक्षा विभाग के माध्यम से राज्य, जिला और स्कूल स्तर पर सत्यापन कराने को कहा गया है। रिपोर्ट में पंजाब के कुल सरकारी स्कूलों की संख्या, 15 अगस्त को कार्यक्रम आयोजित करने वाले स्कूलों की संख्या, जहां ध्वजारोहण और राष्ट्रगान हुआ उन स्कूलों की संख्या व कार्यक्रमों में शामिल हुए विद्यार्थियों की संख्या बतानी होगी। इसके अलावा, सरकार को उन जिलों और स्कूलों की पहचान करनी होगी जहां स्वतंत्रता दिवस कार्यक्रम आयोजित नहीं हुए या उनमें काफी कटौती की गई। ग्रामीण, दूरस्थ और सीमावर्ती स्कूलों को अलग से चिह्नित करने के साथ गैर-अनुपालन के कारण भी बताने होंगे।

शहरी-ग्रामीण अंतर पर भी मांगा जवाब

आयोग ने सरकार से विशेष रूप से यह जांच कराने को कहा है कि शहरी और ग्रामीण, सुगम और दूरस्थ, सामान्य और सीमावर्ती क्षेत्रों के स्कूलों में विद्यार्थियों को स्वतंत्रता दिवस से जुड़ी शैक्षणिक, सांस्कृतिक और नागरिक गतिविधियों में भागीदारी के अवसरों में कोई महत्वपूर्ण अंतर तो नहीं रहा। आयोग ने आरोपों की सत्यता और संभावित असमानता की जांच के लिए सरकार से तथ्यात्मक रिपोर्ट मांगी है। रिपोर्ट मिलने के बाद ही मामले में आगे की कार्रवाई की जाएगी। उधर, पंजाब शिक्षा विभाग के एक अधिकारी इन आरोपों को सिरे से खारिज करते हैं। उनका दावा है कि राज्य के सभी स्कूलों में स्वतंत्रता दिवस मनाया गया था और विभाग के पास इसके सबूत (तस्वीरें) मौजूद हैं।

देश को तिरंगा पंजाबियों ने ही दिलवाया : मान

पंजाब के सीएम भगवंत सिंह मान ने कहा, हमें देशभक्ति का सर्टिफिकेट देने की जरूरत नहीं है। यह आरोप न लगाएं कि हम तिरंगे को प्यार नहीं करते। गुलामियों की बेड़ियों से मुक्त करवाकर पंजाबियों ने ही देश को तिरंगा लेकर दिया है। स्वतंत्रता आंदोलन में करीब 90 प्रतिशत कुर्बानियां पंजाबियों की हैं। राष्ट्रीय मानवाधिकार आयोग वालों को पूछना चाहिए कि क्या उनके परिवार से कोई फौज में हैं, ये लोग गुजरात से ताल्लुक रखने वाले लगते हैं। 15 अगस्त

और 26 जनवरी का पर्व पंजाब के बिना कैसे मनाया जा सकता है। सभी आरोप झूठे व बेबुनियाद हैं।

स्कूलों में स्वतंत्रता दिवस समारोह न होना चिंतनीय : रंधावा

पंजाब के सीमावर्ती क्षेत्रों के कुछ गांवों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित नहीं किए जाने की रिपोर्ट पर पूर्व उपमुख्यमंत्री और सांसद सुखजिंदर सिंह रंधावा ने गंभीर चिंता जताई

है। उन्होंने कहा कि यदि सुरक्षा कारणों से समारोह नहीं हुए तो पंजाब सरकार को स्थिति स्पष्ट करनी चाहिए। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इस मामले में पंजाब सरकार से चार सप्ताह में रिपोर्ट मांगी है।

रंधावा ने कहा कि स्वतंत्रता दिवस विद्यार्थियों और देशवासियों के लिए गौरव और राष्ट्रीय भावना का पर्व है। ऐसे में सीमावर्ती क्षेत्रों के स्कूलों में समारोह नहीं होना बेहद गंभीर और संवेदनशील विषय है। यदि किसी सुरक्षा खतरे के कारण कार्यक्रम रद्द किए गए थे तो सरकार को यह बताना चाहिए कि खतरा क्या था और विद्यार्थियों व स्टाफ की सुरक्षा के लिए क्या कदम उठाए गए। उन्होंने कहा कि यदि कोई सुरक्षा इनपुट मिला था तो उसकी गंभीरता से जांच कर आवश्यक कार्रवाई होनी चाहिए। सीमावर्ती क्षेत्र राष्ट्रीय सुरक्षा की दृष्टि से महत्वपूर्ण हैं। केंद्र और राज्य सरकार को मिलकर स्थिति की समीक्षा करनी चाहिए। रंधावा ने कहा कि सरकार की जिम्मेदारी है कि वह मामले में पारदर्शिता बरते और जनता को वास्तविक स्थिति से अवगत कराए।

Source: <https://www.punjabkesari.com/india-news/nhrc-bharti-alart-research-officer-sahit-33-padon-par-aavedan-jari-jaanen-details/>

Home » India » nhrc bharti alart research officer sahit 33 padon par aavedan jari jaanen details

एनएचआरसी भर्ती अलर्ट: रिसर्च ऑफिसर सहित 33 पदों पर आवेदन जारी, जानें डिटेल्स
IANS Agency
3:36 pm IST, August 19, 2026

नई दिल्ली, 19 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में नौकरी करने की इच्छा रखने वालों के लिए एक खास मौका सामने आया है। दरअसल, एनएचआरसी ने डेपुटेशन के आधार पर अनुसंधान अधिकारी (रिसर्च ऑफिसर) सहित विभिन्न 33 रिक्त पदों को भरने के लिए योग्य उम्मीदवारों से आवेदन एक आधिकारिक अधिसूचना जारी करके आमंत्रित किए हैं। एनएचआरसी की ओर से जारी 33 रिक्तियों में संयुक्त निदेशक (अनुसंधान) का 1, सहायक रजिस्ट्रार का 1, वरिष्ठ अनुसंधान अधिकारी के 2, प्रधान निजी सचिव का 1, सहायक सूचना अधिकारी (सहायक निदेशक (प्रकाशन)) का 1, अनुसंधान अधिकारी के 2, पुलिस उपाधीक्षक के 2, सहायक...

नई दिल्ली, 19 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में नौकरी करने की इच्छा रखने वालों के लिए एक खास मौका सामने आया है। दरअसल, एनएचआरसी ने डेपुटेशन के आधार पर अनुसंधान अधिकारी (रिसर्च ऑफिसर) सहित विभिन्न 33 रिक्त पदों को भरने के लिए योग्य उम्मीदवारों से आवेदन एक आधिकारिक अधिसूचना जारी करके आमंत्रित किए हैं।

एनएचआरसी की ओर से जारी 33 रिक्तियों में संयुक्त निदेशक (अनुसंधान) का 1, सहायक रजिस्ट्रार का 1, वरिष्ठ अनुसंधान अधिकारी के 2, प्रधान निजी सचिव का 1, सहायक सूचना अधिकारी (सहायक निदेशक (प्रकाशन)) का 1, अनुसंधान अधिकारी के 2, पुलिस उपाधीक्षक के 2, सहायक लेखा अधिकारी का 1, निजी सहायक के 3, निरीक्षक के 5, वरिष्ठ अनुसंधान सहायक का 1, प्रोग्रामर सहायक के 2, लेखाकार के 2, स्टाफ कार चालक (ग्रेड-I) का 1, सहायक लाइब्रेरियन का 1, स्टाफ कार चालक (ग्रेड-II) का 1, स्टाफ कार चालक (साधारण ग्रेड) के 3, कांस्टेबल के 2 और डिस्पैच राइडर का 1 पद शामिल हैं।

इन सभी पोस्ट के लिए ऑफलाइन माध्यम से आवेदन प्रक्रिया 20 जुलाई से शुरू हो गई है और अप्लाई करने की अंतिम तिथि रोजगार समाचार में संबंधित पोस्ट के लिए विज्ञापन प्रकाशित होने की तारीख से 45 दिनों के भीतर तय की गई है। ऐसे में एप्लीकेशन फॉर्म भरने के इच्छुक सभी अभ्यर्थियों को सलाह दी जाती है कि वे तय समय सीमा के अंदर अपनी रजिस्ट्रेशन प्रक्रिया सफलतापूर्वक पूरी कर लें।

आवेदन करने वाले अभ्यर्थियों के पास किसी मान्यता प्राप्त बोर्ड/संस्थान/विश्वविद्यालय से संबंधित पोस्ट के अनुसार, सोशल साइंस/स्टैटिस्टिक्स/लॉ में मास्टर डिग्री, बैचलर डिग्री/पोस्ट-ग्रेजुएट डिप्लोमा, 10वीं/12वीं पास, अनुभव के साथ ड्राइविंग लाइसेंस, आदि होना चाहिए। इसके अलावा, कैंडिडेट्स के पास पद के अनुसार निर्धारित प्रासंगिक क्षेत्र में तय वर्षों का अनुभव होना भी अनिवार्य है।

आवेदकों की अधिकतम आयु 56 वर्ष तय की गई है, जिसकी गणना आवेदन के अंतिम तिथि के आधार पर की जाएगी। वहीं, योग्य अभ्यर्थियों का चयन योग्यता और दस्तावेजों की जांच और कैंडिडेट्स की सैलरी पोस्ट के अनुसार 7वें सीपीसी के तहत, पे मैट्रिक्स में लेवल-2 से 12 के बीच प्रति माह होगी।

आवेदन करने के लिए उम्मीदवार सबसे पहले एनएचआरसी की आधिकारिक वेबसाइट पर जाएं। होमपेज पर जाने के बाद संबंधित पोस्ट के लिए जारी अधिसूचना लिंक पर क्लिक करें। इसके बाद नोटिफिकेशन में दिए गए एप्लीकेशन फॉर्म को डाउनलोड कर उसका प्रिंट आउट निकाल लें। फिर फॉर्म में मांगी गई सभी जानकारी को दर्ज करें। संबंधित सभी डॉक्यूमेंट्स को आवेदन के साथ अटैच करें। इसके बाद सभी को एक लिफाफे में डालकर उसे 'अवर सचिव (स्थापना), राष्ट्रीय मानवाधिकार आयोग, मानवाधिकार भवन, सी-ब्लॉक, जीपीओ कॉम्प्लेक्स, आईएनए, नई दिल्ली 110023' पते पर डाक के माध्यम से तय अंतिम तिथि तक या उससे पहले पहुंचा दें।

-आईएनएस

Source: [https://www.pib.gov.in/PressReleaseIframePage.aspx?](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2301096)

[PRID=2301096](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2301096)®=48&lang=2

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर हुए कथित हमले का स्वतः संज्ञान लिया सिर में गंभीर चोट लगने वाले पीड़ितों में से एक को अस्पताल में वेंटिलेटर पर रखा गया है

आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी

प्रविष्टि तिथि: 19 AUG 2026 12:41PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर दो व्यक्तियों द्वारा किए गए हमले की मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। खबरों के अनुसार पीड़ितों में से एक को सिर में गंभीर चोटें आई हैं और उसे अस्पताल में वेंटिलेटर पर रखा गया है।

आयोग ने कहा है कि यदि समाचार रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच और घायलों की स्वास्थ्य स्थिति का विवरण शामिल करने को भी कहा गया है।

14 अगस्त 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार एक मामूली मुद्दे पर हुए विवाद के कारण पीड़ितों पर हमला हुआ।

पीके/केसी/एके/वाईबी

Source: <https://www.bhaskarhindi.com/other/nhrc-bharti-alart-research-officer-sahit-33-padon-par-aavedan-jari-jaanen-details-1346890>

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एनएचआरसी भर्ती अलर्ट रिसर्च ऑफिसर सहित 33 पदों पर आवेदन जारी, जानें डिटेल्स
19 Aug 2026 3:44 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में नौकरी करने की इच्छा रखने वालों के लिए एक खास मौका सामने आया है। दरअसल, एनएचआरसी ने डेपुटेशन के आधार पर अनुसंधान अधिकारी (रिसर्च ऑफिसर) सहित विभिन्न 33 रिक्त पदों को भरने के लिए योग्य उम्मीदवारों से आवेदन एक आधिकारिक अधिसूचना जारी करके आमंत्रित किए हैं।

नई दिल्ली, 19 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में नौकरी करने की इच्छा रखने वालों के लिए एक खास मौका सामने आया है। दरअसल, एनएचआरसी ने डेपुटेशन के आधार पर अनुसंधान अधिकारी (रिसर्च ऑफिसर) सहित विभिन्न 33 रिक्त पदों को भरने के लिए योग्य उम्मीदवारों से आवेदन एक आधिकारिक अधिसूचना जारी करके आमंत्रित किए हैं। एनएचआरसी की ओर से जारी 33 रिक्तियों में संयुक्त निदेशक (अनुसंधान) का 1, सहायक रजिस्ट्रार का 1, वरिष्ठ अनुसंधान अधिकारी के 2, प्रधान निजी सचिव का 1, सहायक सूचना अधिकारी (सहायक निदेशक (प्रकाशन)) का 1, अनुसंधान अधिकारी के 2, पुलिस उपाधीक्षक के 2, सहायक लेखा अधिकारी का 1, निजी सहायक के 3, निरीक्षक के 5, वरिष्ठ अनुसंधान सहायक का 1, प्रोग्रामर सहायक के 2, लेखाकार के 2, स्टाफ कार चालक (ग्रेड-I) का 1, सहायक लाइब्रेरियन का 1, स्टाफ कार चालक (ग्रेड-II) का 1, स्टाफ कार चालक (साधारण ग्रेड) के 3, कांस्टेबल के 2 और डिस्पैच राइडर का 1 पद शामिल हैं। इन सभी पोस्ट के लिए ऑफलाइन माध्यम से आवेदन प्रक्रिया 20 जुलाई से शुरू हो गई है और अर्पण करने की अंतिम तिथि रोजगार समाचार में संबंधित पोस्ट के लिए विज्ञापन प्रकाशित होने की तारीख से 45 दिनों के भीतर तय की गई है। ऐसे में एप्लीकेशन फॉर्म भरने के इच्छुक सभी अभ्यर्थियों को सलाह दी जाती है कि वे तय समय सीमा के अंदर अपनी रजिस्ट्रेशन प्रक्रिया सफलतापूर्वक पूरी कर लें। आवेदन करने वाले अभ्यर्थियों के पास किसी मान्यता प्राप्त बोर्ड/संस्थान/विश्वविद्यालय से संबंधित पोस्ट के अनुसार, सोशल साइंस/स्टैटिस्टिक्स/लॉ में मास्टर डिग्री, बैचलर डिग्री/पोस्ट-ग्रेजुएट डिप्लोमा, 10वीं/12वीं पास, अनुभव के साथ ड्राइविंग लाइसेंस, आदि होना चाहिए। इसके अलावा, कैडिडेट्स के पास पद के अनुसार निर्धारित प्रासंगिक क्षेत्र में तय वर्षों का अनुभव होना भी अनिवार्य है। आवेदकों की अधिकतम आयु 56 वर्ष तय की गई है, जिसकी गणना आवेदन के अंतिम तिथि के आधार पर की जाएगी। वहीं, योग्य अभ्यर्थियों का चयन योग्यता और दस्तावेजों की जांच और कैडर मंजूरी के आधार पर की जाएगी, जिसके बाद चयनित कैडिडेट्स की सैलरी पोस्ट के अनुसार 7वें सीपीसी के तहत, पे मैट्रिक्स में लेवल-2 से 12 के बीच प्रति माह होगी। आवेदन करने के लिए उम्मीदवार सबसे पहले एनएचआरसी की आधिकारिक वेबसाइट पर जाएं। होमपेज पर जाने के बाद संबंधित पोस्ट के लिए जारी अधिसूचना लिंक पर क्लिक करें। इसके बाद नोटिफिकेशन में दिए गए एप्लीकेशन फॉर्म को डाउनलोड कर उसका प्रिंट आउट निकाल लें। फिर फॉर्म में मांगी गई सभी जानकारियों को दर्ज करें। संबंधित सभी डॉक्यूमेंट्स को आवेदन के साथ अटैच करें। इसके बाद सभी को एक लिफाफे में डालकर उसे 'अवर सचिव (स्थापना), राष्ट्रीय मानवाधिकार आयोग, मानवाधिकार भवन, सी-ब्लॉक, जीपीओ कॉम्प्लेक्स, आईएनए, नई दिल्ली 110023' पते पर डाक के माध्यम से तय अंतिम तिथि तक या उससे पहले पहुंचा दें।

Source: [https://www.pib.gov.in/PressReleaseIframePage.aspx?](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2301096®=48&lang=2)

[PRID=2301096®=48&lang=2](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2301096®=48&lang=2)

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर हुए कथित हमले का स्वतः संज्ञान लिया सिर में गंभीर चोट लगने वाले पीड़ितों में से एक को अस्पताल में वेंटिलेटर पर रखा गया है

आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी

प्रविष्टि तिथि: 19 AUG 2026 12:41PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर दो व्यक्तियों द्वारा किए गए हमले की मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। खबरों के अनुसार पीड़ितों में से एक को सिर में गंभीर चोटें आई हैं और उसे अस्पताल में वेंटिलेटर पर रखा गया है।

आयोग ने कहा है कि यदि समाचार रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच और घायलों की स्वास्थ्य स्थिति का विवरण शामिल करने को भी कहा गया है।

14 अगस्त 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार एक मामूली मुद्दे पर हुए विवाद के कारण पीड़ितों पर हमला हुआ।

पीके/केसी/एके/वाईबी

Source: <https://insamachar.com/nhrc-has-taken-suo-motu-cognizance-of-the-alleged-attack-on-two-individuals-from-manipur-in-delhis-munirka-area/>

NHRC ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर हुए कथित हमले का स्वतः संज्ञान लिया
Editor Posted on 19 अगस्त 2026

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मुनीरका इलाके में मणिपुर के दो लोगों पर दो व्यक्तियों द्वारा किए गए हमले की मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। खबरों के अनुसार पीड़ितों में से एक को सिर में गंभीर चोटें आई हैं और उसे अस्पताल में वेंटिलेटर पर रखा गया है।

आयोग ने कहा है कि यदि समाचार रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच और घायलों की स्वास्थ्य स्थिति का विवरण शामिल करने को भी कहा गया है।

14 अगस्त 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार एक मामूली मुद्दे पर हुए विवाद के कारण पीड़ितों पर हमला हुआ।

Source: <https://www.hindusthansamachar.in/Encyc/2026/8/19/NHRC-MUNIRKA-MANIPUR-MEN-ASSAULT.php>

मुनिरका में मणिपुर के दो लोगों से मारपीट, एनएचआरसी ने लिया स्वतः संज्ञान
19 Aug 2026 13:38:53

नई दिल्ली, 19 अगस्त (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां मुनिरका इलाके में मणिपुर के दो लोगों के साथ कथित मारपीट के मामले में स्वतः संज्ञान लिया है। इस हमले में एक व्यक्ति के सिर में गंभीर चोट आई है और उसे अस्पताल में वेंटिलेटर पर रखा गया है। एनएचआरसी ने कहा 14 अगस्त को प्रकाशित मीडिया रिपोर्ट में बताया गया था कि मामूली विवाद के बाद दो लोगों पर दो व्यक्तियों ने कथित तौर पर हमला कर दिया। घटना दिल्ली के मुनिरका इलाके की बताई गई है। आयोग ने इसे गंभीर मामला मानते हुए कार्रवाई की है। आयोग ने कहा कि ये सारी जानकारी मीडिया रिपोर्ट में दी गई हैं। यदि ये मीडिया रिपोर्ट में सामने आई बातें सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। इस पर एनएचआरसी ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। आयोग ने पुलिस से मामले में की गई जांच और घायल व्यक्ति की मौजूदा स्वास्थ्य स्थिति की जानकारी भी देने को कहा है। आयोग ने कहा कि मामले की गंभीरता को देखते हुए दिल्ली पुलिस से विस्तृत रिपोर्ट मांगी गई है।

हिन्दुस्थान समाचार / प्रशांत शेखर

Source: <https://jantaserishta.com/amp/national/nhrc-action-report-sought-from-punjab-government-on-schools-in-border-areas-4833864>

NHRC की कार्रवाई: सीमावर्ती स्कूलों पर पंजाब सरकार से रिपोर्ट मांगी

By - Tara Tandi Update: 2026-08-19 06:28 GMT

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पंजाब के कुछ सरकारी स्कूलों, खासकर भारत-पाकिस्तान सीमा के पास स्थित स्कूलों में स्वतंत्रता दिवस न मनाए जाने की शिकायत का संज्ञान लिया है और राज्य सरकार से विस्तृत रिपोर्ट मांगी है।

प्रियंक कानूनगो की अध्यक्षता वाली NHRC बेंच ने पंजाब सरकार को यह जांचने का निर्देश दिया है कि क्या दूर-दराज के इलाकों के स्कूलों में पढ़ने वाले बच्चों को राज्य के अन्य हिस्सों के छात्रों की तरह स्वतंत्रता दिवस समारोह में भाग लेने के समान अवसर नहीं मिले।

शिकायत में चिंता जताई गई थी कि कुछ सरकारी स्कूलों में कथित तौर पर स्वतंत्रता दिवस समारोह आयोजित नहीं किए गए, जिससे छात्र राष्ट्रीय उत्सव में भाग लेने और देश के स्वतंत्रता संग्राम, संविधान, राष्ट्रीय प्रतीकों, नागरिक कर्तव्यों, राष्ट्रीय एकता और लोकतांत्रिक मूल्यों के बारे में जानने के अवसर से वंचित रह गए।

बेंच ने पंजाब सरकार से 15 अगस्त, 2026 को स्वतंत्रता दिवस मनाने के संबंध में राज्य-वार, ज़िला-वार और स्कूल-वार विवरण देने को कहा है। रिपोर्ट में उन सरकारी स्कूलों की संख्या का विवरण शामिल होने की उम्मीद है जहां राष्ट्रीय ध्वज फहराया गया, राष्ट्रगान गाया गया और छात्रों ने समारोहों में भाग लिया। राज्य सरकार से उन स्कूलों की पहचान करने और ऐसे नियमों का पालन न करने के कारणों को स्पष्ट करने के लिए भी कहा गया है जहां निर्धारित गतिविधियां आयोजित नहीं की गईं।

NHRC ने विशेष रूप से अधिकारियों को ग्रामीण, दूर-दराज और सीमावर्ती क्षेत्रों में स्थित स्कूलों की स्थिति की जांच करने और इन क्षेत्रों के बच्चों को उपलब्ध अवसरों में किसी भी असमानता का विवरण देने का निर्देश दिया है।

बेंच ने माना कि स्वतंत्रता दिवस जैसे राष्ट्रीय अवसरों का बच्चों के लिए महत्वपूर्ण शैक्षिक और नागरिक महत्व है। ऐसे कार्यक्रमों में भाग लेने से छात्रों को भारत के स्वतंत्रता संग्राम और लोकतांत्रिक मूल्यों को समझने में मदद मिलती है, साथ ही राष्ट्रीय एकता और देश के संवैधानिक और राष्ट्रीय प्रतीकों के प्रति सम्मान की भावना भी विकसित होती है।

पंजाब के मुख्य सचिव को चार सप्ताह के भीतर NHRC को विस्तृत 'की गई कार्रवाई/अनुपालन रिपोर्ट' सौंपने का निर्देश दिया गया है।

आयोग ने भारत सरकार के शिक्षा मंत्रालय से भी संबंधित जानकारी मांगी है और उचित कार्रवाई के लिए गृह मंत्रालय को सूचित किया है।

इस प्रक्रिया के माध्यम से, NHRC यह पता लगाने का प्रयास कर रहा है कि क्या सीमावर्ती और दूर-दराज के क्षेत्रों के स्कूलों में पढ़ने वाले बच्चों को केवल उनके स्कूलों की भौगोलिक स्थिति के कारण राष्ट्रीय त्योहार मनाने में भाग लेने के समान अवसरों से वंचित रखा गया था।

Source: <https://www.khaskhabar.com/picture-news/career-nhrc-recruitment-alert-applications-open-for-33-posts-including-research-officers-learn-more-news-hindi-1-837839-KKN.html>

एनएचआरसी भर्ती अलर्ट: रिसर्च ऑफिसर सहित 33 पदों पर आवेदन जारी, जानें डिटेल्स
khaskhabar.com: बुधवार, 19 अगस्त 2026 3:50 PM

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में नौकरी करने की इच्छा रखने वालों के लिए एक खास मौका सामने आया है। दरअसल, एनएचआरसी ने डेपुटेशन के आधार पर अनुसंधान अधिकारी (रिसर्च ऑफिसर) सहित विभिन्न 33 रिक्त पदों को भरने के लिए योग्य उम्मीदवारों से आवेदन एक आधिकारिक अधिसूचना जारी करके आमंत्रित किए हैं। एनएचआरसी की ओर से जारी 33 रिक्तियों में संयुक्त निदेशक (अनुसंधान) का 1, सहायक रजिस्ट्रार का 1, वरिष्ठ अनुसंधान अधिकारी के 2, प्रधान निजी सचिव का 1, सहायक सूचना अधिकारी (सहायक निदेशक (प्रकाशन)) का 1, अनुसंधान अधिकारी के 2, पुलिस उपाधीक्षक के 2, सहायक लेखा अधिकारी का 1, निजी सहायक के 3, निरीक्षक के 5, वरिष्ठ अनुसंधान सहायक का 1, प्रोग्रामर सहायक के 2, लेखाकार के 2, स्टाफ कार चालक (ग्रेड-I) का 1, सहायक लाइब्रेरियन का 1, स्टाफ कार चालक (ग्रेड-II) का 1, स्टाफ कार चालक (साधारण ग्रेड) के 3, कांस्टेबल के 2 और डिस्पैच राइडर का 1 पद शामिल हैं। इन सभी पोस्ट के लिए ऑफलाइन माध्यम से आवेदन प्रक्रिया 20 जुलाई से शुरू हो गई है और अप्लाई करने की अंतिम तिथि रोजगार समाचार में संबंधित पोस्ट के लिए विज्ञापन प्रकाशित होने की तारीख से 45 दिनों के भीतर तय की गई है। ऐसे में एप्लीकेशन फॉर्म भरने के इच्छुक सभी अभ्यर्थियों को सलाह दी जाती है कि वे तय समय सीमा के अंदर अपनी रजिस्ट्रेशन प्रक्रिया सफलतापूर्वक पूरी कर लें।

आवेदन करने वाले अभ्यर्थियों के पास किसी मान्यता प्राप्त बोर्ड/संस्थान/विश्वविद्यालय से संबंधित पोस्ट के अनुसार, सोशल साइंस/स्टैटिस्टिक्स/लॉ में मास्टर डिग्री, बैचलर डिग्री/पोस्ट-ग्रेजुएट डिप्लोमा, 10वीं/12वीं पास, अनुभव के साथ ड्राइविंग लाइसेंस, आदि होना चाहिए। इसके अलावा, कैंडिडेट्स के पास पद के अनुसार निर्धारित प्रासंगिक क्षेत्र में तय वर्षों का अनुभव होना भी अनिवार्य है।

आवेदकों की अधिकतम आयु 56 वर्ष तय की गई है, जिसकी गणना आवेदन के अंतिम तिथि के आधार पर की जाएगी। वहीं, योग्य अभ्यर्थियों का चयन योग्यता और दस्तावेजों की जांच और कैडर मंजूरी के आधार पर की जाएगी, जिसके बाद चयनित कैंडिडेट्स की सैलरी पोस्ट के अनुसार 7वें सीपीसी के तहत, पे मैट्रिक्स में लेवल-2 से 12 के बीच प्रति माह होगी।

आवेदन करने के लिए उम्मीदवार सबसे पहले एनएचआरसी की आधिकारिक वेबसाइट पर जाएं। होमपेज पर जाने के बाद संबंधित पोस्ट के लिए जारी अधिसूचना लिंक पर क्लिक करें। इसके बाद नोटिफिकेशन में दिए गए एप्लीकेशन फॉर्म को डाउनलोड कर उसका प्रिंट आउट निकाल लें। फिर फॉर्म में मांगी गई सभी जानकारी को दर्ज करें। संबंधित सभी डॉक्यूमेंट्स को आवेदन के साथ अटैच करें। इसके बाद सभी को एक लिफाफे में डालकर उसे 'अवर सचिव (स्थापना), राष्ट्रीय मानवाधिकार आयोग, मानवाधिकार भवन, सी-ब्लॉक, जीपीओ कॉम्प्लेक्स, आईएनए, नई दिल्ली 110023' पते पर डाक के माध्यम से तय अंतिम तिथि तक या उससे पहले पहुंचा दें।

--आईएनएस

Source: <https://www.jansatta.com/rajya/was-independence-day-not-celebrated-in-all-government-schools-in-punjab-nhrc-takes-cognizance-seeks-report-from-govt/4668180/lite/>

Hindi Newsrajyawas independence day not celebrated in all government schools in punjab nhrc takes cognizance seeks report from govt

क्या पंजाब के सभी सरकारी स्कूलों में स्वतंत्रता दिवस मनाया गया? NHRC ने मांगी रिपोर्ट

शिकायत में आरोप लगाया गया था कि कई सरकारी स्कूलों में खासतौर पर बॉर्डर, ग्रामीण और वंचित क्षेत्रों में स्वतंत्रता दिवस सरकारी निर्देशों के हिसाब से नहीं मनाया गया।

Written by Amaal Sheikhदिव्या गोयलEdited by Pushpendra Kumar
नई दिल्ली August 19, 2026 15:26 IST

Punjab News: राष्ट्रीय मानवाधिकार आयोग ने पंजाब सरकार से एक विस्तृत रिपोर्ट मांगी है। इसमें शिकायत का संज्ञान लेते हुए कहा गया है कि राज्य के ग्रामीण, दूर दराज और सीमावर्ती इलाकों में स्थित सरकारी स्कूलों में स्वतंत्रता दिवस नहीं मनाया गया है। इनमें पाकिस्तान बॉर्डर से लगे जिलों का नाम भी शामिल है।

मंगलवार को जारी एक आदेश में आयोग ने पंजाब के मुख्य सचिव को निर्देश दिया कि वे पूरे राज्य में स्कूलों की जिलेवार जानकारी के साथ एक वैरिफिकेशन ड्राइव चलाएं। इसमें यह बताना होगा कि किन स्कूलों में स्वतंत्रता दिवस समारोह आयोजित किए गए और किस में नहीं किया गया। साथ ही डॉक्यूमेंट्स और स्पष्टीकरण भी देने होंगे। इतना ही नहीं आयोग ने यह भी कहा कि चार हफ्तों के अंदर कार्रवाई की रिपोर्ट भी जमा करनी होगी।

देश भर के स्कूलों में 15 अगस्त को स्वतंत्रता दिवस मनाने के लिए राज्यों को जारी किए गए दिशानिर्देशों पर केंद्रीय शिक्षा मंत्रालय के स्कूल शिक्षा और साक्षरता विभाग के सचिव से भी एक रिपोर्ट मांगी गई है। आयोग ने केंद्रीय गृह सचिव को मामले की जांच करने और अपनी ओर से जरूरी कार्रवाई करने का भी निर्देश भी दिया है।

एनएचआरसी के सदस्य ने क्या बताया?

एनएचआरसी के सदस्य प्रियांक कानूनगो ने समाचार एजेंसी एएनआई को बताया, “इस चूक का ग्रामीण इलाकों के बच्चों पर बहुत ज्यादा असर पड़ता है और यह संविधान व फ्लैग कोड ऑफ इंडिया के तहत उनके अधिकारों का उल्लंघन है, क्योंकि ये नियम स्कूलों में ऐसी प्रक्रियाओं का पालन करना जरूरी बनाते हैं।”

उन्होंने आगे कहा, “पंजाब राज्य सरकार द्वारा इन आयोजनों को आयोजित करने में विफलता सरकारी उपेक्षा का एक रूप है और यहां तक कि देशद्रोह भी है, क्योंकि वह बच्चों में देशभक्ति की भावना पैदा नहीं कर रही है।” पंजाब की शिक्षा सचिव सोनाली गिरी ने इंडियन एक्सप्रेस को बताया कि राज्य को अभी तक एनएचआरसी का नोटिस नहीं मिला है। हालांकि, उन्होंने कहा कि शिकायत में लगाए गए आरोप निराधार हैं।

गिरी ने कहा, “हमने हर साल की तरह राज्य के सभी स्कूलों में स्वतंत्रता दिवस विधिवत मनाया। विभाग के पास इसकी तस्वीरें हैं।” पंजाब के शिक्षा मंत्री हरजोत सिंह बैस ने कहा, “प्रत्येक जिला मुख्यालय स्वतंत्रता दिवस मनाता है और इसी तरह हर एक नगर परिषद, निगम, तहसील आदि भी। स्कूली बच्चे इन समारोहों में भाग लेते हैं।”

बैस ने आगे कहा, “स्कूल के छात्रों के लिए 15 अगस्त राष्ट्रीय अवकाश है। (इसलिए,) कुछ स्कूलों ने 14 अगस्त को छुट्टी मनाई होगी। यही नोटिस जारी करने का कारण हो सकता है। मैं इसकी जांच करूंगा। यह कहना गलत है कि हमने छुट्टी नहीं मनाई।” पंजाब में मार्च 2022 से आम आदमी पार्टी का शासन है। राज्य में कुछ ही महीनों में विधानसभा चुनाव होने वाले हैं।

शिकायत में क्या आरोप लगाया गया?

शिकायत में आरोप लगाया गया था कि कई सरकारी स्कूलों में खासतौर पर बॉर्डर, ग्रामीण और वंचित क्षेत्रों में स्वतंत्रता दिवस सरकारी निर्देशों के हिसाब से नहीं मनाया गया। साथ ही कहा गया, “झंडा फहराने, राष्ट्रगान और आजादी की लड़ाई, संवैधानिक मूल्यों, मौलिक कर्तव्यों और राष्ट्रीय जिम्मेदारियों से जुड़ी अन्य शैक्षिक गतिविधियों में सार्थक रूप से शामिल नहीं किया गया।”

एनएचआरसी के नोटिस में कहा गया है कि अगर ऐसी कमियां साबित हो जाती हैं, तो इन स्कूलों में पढ़ने वाले बच्चों को बेहतर संसाधनों वाले या शहरी स्कूलों में पढ़ने वाले बच्चों की तुलना में काफी अलग शैक्षिक और नागरिक अनुभव मिल सकता है।

आयोग के अनुसार, यह जांच करना जरूरी था कि सरकारी स्कूलों में खासतौर पर ग्रामीण, दूरस्थ और सीमावर्ती क्षेत्रों में, बच्चों को देश के राष्ट्रीय मूल्यों से परिचित कराने के उद्देश्य से शैक्षिक गतिविधियों में भाग लेने का समान अवसर दिया जाता है या नहीं।

नोटिस में कहा गया है कि किसी खास स्कूल के किसी कार्यक्रम को आयोजित करने के तरीके को, बिना किसी और वजह के, मानवाधिकारों का उल्लंघन नहीं माना जा सकता। लेकिन ऐसे मामलों की जांच जरूरी है जिनमें कथित चूक, प्रशासनिक लापरवाही या सरकारी निर्देशों का पालन न करने के कारण शैक्षिक और नागरिक अवसरों से वंचित होना पड़े।

इस आदेश में संविधान के अनुच्छेद 14 और अनुच्छेद 21ए के साथ-साथ अनुच्छेद 51ए(ए) और (बी) का जिक्र किया गया है। आदेश के अनुसार, ये अनुच्छेद संविधान, उसके आदर्शों और संस्थाओं के प्रति सम्मान और भारत के स्वतंत्रता संग्राम को प्रेरित करने वाले आदर्शों को संजोने के संवैधानिक महत्व को दिखाते हैं।

सरकार के पुराने निर्देशों का किया जिक्र

आयोग ने स्कूलों में स्वतंत्रता दिवस से जुड़े सरकार के पुराने निर्देशों का जिक्र किया। इनमें तत्कालीन मानव संसाधन विकास मंत्रालय का 2017 का एक निर्देश भी शामिल है, जिसमें त्योहार जैसा और देशभक्तिपूर्ण माहौल बनाने के लिए गतिविधियां आयोजित करने को कहा गया था।

इसके अलावा, आयोग ने पंजाब शिक्षा विभाग के अगस्त 2017 के उन निर्देशों का भी जिक्र किया जिनमें झंडा फहराने और राष्ट्रगान के दौरान पालन किए जाने वाले नियमों के बारे में बताया गया था। साथ ही, ‘हर घर तिरंगा’ अभियान के सिलसिले में सीबीएसई के अगस्त 2026 के सर्कुलर का भी जिक्र किया गया।

आयोग ने कहा कि वह यह पता लगाना चाहता है कि क्या 2026 के निर्देशों को राज्य के सभी सरकारी स्कूलों तक ठीक से पहुंचाया गया, उन्हें एक समान रूप से लागू किया गया और उनकी निगरानी की गई। आयोग ने कहा कि पंजाब एक सीमावर्ती राज्य है, इसलिए वहां सार्वजनिक शिक्षा सेवाएं देने में कुछ खास चुनौतियां आती हैं।

एनएचआरसी ने मुख्य सचिव को इन आरोपों की जिले और स्कूल के हिसाब से जांच करने का निर्देश दिया है। आयोग ने पंजाब में सरकारी स्कूलों की संख्या 15 अगस्त को स्वतंत्रता दिवस मनाने वाले स्कूलों की संख्या, कितने स्कूलों में राष्ट्रीय ध्वज फहराया गया और राष्ट्रगान गाया गया, छात्रों की भागीदारी कितनी रही और निर्देशों का पालन न करने के मामलों में क्या कार्रवाई की गई, इस बारे में भी जानकारी मांगी है।

Source: <https://www.jagran.com/punjab/chandigarh-punjab-government-schools-independence-day-celebration-nhrc-action-report-40345254.html>

स्वतंत्रता दिवस समारोह में बच्चों को नहीं मिला समान अवसर! पंजाब सरकार से NHRC ने चार सप्ताह में मांगी रिपोर्ट

By Digital Desk Edited By: Anuj Sharma

Updated: Wed, 19 Aug 2026 12:07 PM (IST)

पंजाब के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह को लेकर राष्ट्रीय मानवाधिकार आयोग ने सरकार से चार सप्ताह में कार्रवाई रिपोर्ट मांगी। बच्चों की समान भागीदारी पर भी जवाब मांगा गया।

रोहित कुमार, चंडीगढ़। पंजाब के सरकारी स्कूलों, खासकर सीमावर्ती, ग्रामीण, दूरदराज और कथित रूप से कम सुविधाओं वाले क्षेत्रों में स्वतंत्रता दिवस समारोह को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर रुख अपनाया है। आयोग ने आरोपों पर संज्ञान लेते हुए पंजाब सरकार के मुख्य सचिव से चार सप्ताह के भीतर कार्रवाई रिपोर्ट (एटीआर) मांगी है।

आयोग ने यह भी पूछा है कि यदि स्कूलों में बच्चों की भागीदारी में कोई असमानता पाई गई तो उसका कारण क्या रहा और उसे दूर करने के लिए क्या कदम उठाए गए। एनएचआरसी के सहायक रजिस्ट्रार (कानून) बृजवी सिंह की ओर से 18 अगस्त 2026 को जारी पत्र में केस नंबर 810/19/0/2026 का उल्लेख किया गया है।

शिकायत 17 अगस्त को आयोग के समक्ष रखी गई थी, जिस पर 18 अगस्त को आयोग ने आदेश जारी किए।

झंडारोहण से राष्ट्रगान तक पर उठे सवाल

आयोग के समक्ष दी गई शिकायत में आरोप लगाया गया कि पंजाब के कई सरकारी स्कूलों में, विशेषकर सीमा क्षेत्र, ग्रामीण और दूरदराज इलाकों में, स्वतंत्रता दिवस का आयोजन सरकारी निर्देशों के अनुरूप नहीं हुआ। आरोप है कि विद्यार्थियों को झंडारोहण, राष्ट्रगान और स्वतंत्रता संग्राम, संवैधानिक मूल्यों, मौलिक कर्तव्यों तथा राष्ट्रीय जिम्मेदारियों से जुड़ी गतिविधियों में सार्थक रूप से शामिल नहीं किया गया।

इससे बेहतर संसाधनों वाले शहरी स्कूलों की तुलना में इन बच्चों को अलग शैक्षिक और नागरिक अनुभव मिलने की आशंका जताई गई। एनएचआरसी ने स्पष्ट किया कि किसी एक स्कूल में समारोह आयोजित करने के तरीके को अपने आप मानवाधिकारों का उल्लंघन नहीं माना जा सकता।

लेकिन यदि प्रशासनिक लापरवाही, सरकारी निर्देशों का पालन न करने या भौगोलिक व सामाजिक-आर्थिक परिस्थितियों के कारण बच्चों के किसी वर्ग को शैक्षिक और नागरिक अवसरों से व्यवस्थित रूप से वंचित किया गया है तो इसकी मानवाधिकार के दृष्टिकोण से जांच जरूरी है।

संविधान और शिक्षा के अधिकार का हवाला

आयोग ने संविधान के अनुच्छेद 14 के तहत समानता और समान संरक्षण तथा अनुच्छेद 21-ए के तहत बच्चों के निःशुल्क एवं अनिवार्य शिक्षा के अधिकार का उल्लेख किया है। साथ ही अनुच्छेद 51-ए (ए) और (बी) के तहत संविधान, उसके आदर्शों एवं संस्थाओं के सम्मान और स्वतंत्रता संग्राम से प्रेरित आदर्शों को संजोने की जिम्मेदारी का भी उल्लेख किया।

आयोग ने शिक्षा का अधिकार अधिनियम, 2009 की धारा 29(2) का हवाला देते हुए कहा कि पाठ्यक्रम और मूल्यांकन में संवैधानिक मूल्यों, बच्चे के सर्वांगीण विकास तथा उसकी ज्ञान, क्षमता और प्रतिभा के विकास को ध्यान में रखना जरूरी है। बच्चों को गतिविधि, खोज और अन्वेषण के माध्यम से बाल-केंद्रित एवं बाल-मित्र वातावरण में सीखने का अवसर मिलना चाहिए।

2017 के केंद्र और 2026 का सीबीएसई सर्कुलर सामने रखा

एनएचआरसी ने कहा कि मानव संसाधन विकास मंत्रालय ने 7 अगस्त 2017 को डीओ नंबर 15-3/2017-Sch.1/CDN जारी कर स्कूलों में स्वतंत्रता दिवस मनाने संबंधी निर्देश दिए थे। इनमें उत्सव और देशभक्ति का वातावरण बनाने, स्वतंत्रता सेनानियों व शहीदों को याद करने, शपथ दिलाने तथा स्वतंत्रता आंदोलन और राष्ट्रीय उद्देश्यों से जुड़ी गतिविधियां कराने की बात थी।

आयोग ने सीबीएसई के 4 अगस्त 2026 के सर्कुलर नंबर Acad.-53/2026 का भी संज्ञान लिया है।

किन बिंदुओं पर पंजाब से रिपोर्ट मांगी

मुख्य सचिव से मांगी गई रिपोर्ट में यह स्पष्ट करने को कहा गया है कि स्कूलों में बच्चों की भागीदारी में कोई असमानता थी या नहीं। यदि थी तो इसके पीछे प्रशासनिक निर्देश, निगरानी की कमी, संसाधनों की कमी, भौगोलिक बाधाएं, शिक्षकों या अधिकारियों की अनुपस्थिति, आधारभूत ढांचे की कमी अथवा कोई अन्य कारण जिम्मेदार था या नहीं। साथ ही सरकार को सुधारात्मक कदमों का ब्योरा और उनसे संबंधित दस्तावेज भी देने होंगे।

केंद्र से भी मांगा जवाब

एनएचआरसी ने केंद्रीय शिक्षा मंत्रालय के स्कूल शिक्षा एवं साक्षरता विभाग के सचिव से 2026 में स्कूलों में स्वतंत्रता दिवस मनाने के लिए जारी दिशा-निर्देश और देशभर में बच्चों की समान भागीदारी सुनिश्चित करने के लिए उठाए गए कदमों की रिपोर्ट मांगी है। मंत्रालय को भी चार सप्ताह में जवाब देना होगा। गृह मंत्रालय के सचिव को मामले की जांच कर अपने स्तर पर आवश्यक कार्रवाई करने को कहा गया है।

राष्ट्रीय दिवस कार्यक्रमों को सार्थक बनाने के निर्देश

आयोग ने पंजाब सरकार को निर्देश दिया है कि भविष्य में राष्ट्रीय दिवस के कार्यक्रम केवल औपचारिक या रस्मी आयोजन तक सीमित न रहें। उम्र के अनुरूप बच्चों को स्वतंत्रता संग्राम, संवैधानिक मूल्यों, राष्ट्रीय प्रतीकों, नागरिक कर्तव्यों, लोकतांत्रिक संस्थाओं, राष्ट्रीय एकता और सामाजिक सद्भाव की सार्थक जानकारी दी जाए।

आयोग ने कहा कि देशभक्ति से जुड़ी गतिविधियां बच्चे के शैक्षणिक, शारीरिक, भावनात्मक, सामाजिक, सांस्कृतिक और रचनात्मक विकास को प्रभावित किए बिना समग्र शिक्षा का हिस्सा होनी चाहिए।

मुख्य सचिव को आयोग के निर्देशानुसार चार सप्ताह में विस्तृत और दस्तावेजों से समर्थित कार्रवाई रिपोर्ट भेजनी होगी। पत्र के साथ शिकायत की प्रति भी संबंधित अधिकारियों को भेजी गई है।

Source:

<https://www.bhaskar.com/local/haryana/mahendragarh/news/mahendragarh-nhrc-monitor-devendra-singh-dhapola-cleaning-staff-visit-138775433.html>

Hindi NewsLocalHaryanaMahendragarhNHRC Monitor Devendra Singh Dhapola Visit Mahendragarh | Cleaning Staff | Haryana News

महेंद्रगढ़ पहुंचे राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर:तीन दिन रहेंगे, सफाई कर्मचारियों की सुरक्षा उपायों की समीक्षा, अफसरों संग मीटिंग महेंद्रगढ़ 13 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) के स्पेशल मॉनिटर देवेंद्र सिंह धपोला ने महेंद्रगढ़ में तीन दिवसीय दौरे की शुरुआत की। बुधवार को उन्होंने स्थानीय कैनाल विश्राम गृह में विभिन्न विभागों के अधिकारियों के साथ बैठक की। इस बैठक का उद्देश्य सफाई कर्मचारियों के अधिकारों और सम्मान की सुरक्षा के लिए किए जा रहे उपायों की समीक्षा करना था।

देवेंद्र सिंह धपोला 19 से 21 अगस्त तक महेंद्रगढ़ के विभिन्न स्थानों का दौरा करेंगे और जमीनी स्तर पर व्यवस्थाओं का जायजा लेंगे। अपने दौरे के दौरान, वे संबंधित विभागों के अधिकारियों के साथ सफाई कर्मचारियों के मानवाधिकारों की सुरक्षा पर चर्चा करेंगे। वे सीवर और सेप्टिक टैंक की सफाई में लगे कर्मचारियों से सीधे बातचीत भी करेंगे।

खतरनाक सफाई कार्यों में लगे व्यक्तियों की सुरक्षा पर जोर : धपोला

धपोला ने बताया कि इस दौरे का मुख्य मकसद मैनुअल स्कैवेंजिंग (हाथ से मैला ढोने) और खतरनाक सफाई कार्यों में लगे व्यक्तियों के मानवाधिकारों की सुरक्षा पर NHRC की सलाह के पालन का आकलन करना है। उन्होंने शहर का दौरा कर पर्सनल प्रोटेक्टिव इक्विपमेंट (PPE) के उपयोग, यांत्रिक सफाई प्रणालियों को अपनाने और सफाई कर्मचारियों की कार्य स्थितियों की समीक्षा की।

अधिकारियों के साथ बैठक में, उन्होंने इस बात पर जोर दिया कि भारत में 1993 से ही हाथ से मैला ढोने पर प्रतिबंध है। उन्होंने कहा कि संबंधित कानूनों और एडवाइजरी को सख्ती से लागू करना केंद्र और राज्य सरकारों के साथ-साथ शहरी स्थानीय निकायों की जिम्मेदारी है।

सफाई कर्मियों को रखने वाली एजेंसी की जवाबदेही तय हो : देवेंद्र

उन्होंने सीवर और सेप्टिक टैंक की सफाई के काम को पूरी तरह मशीनीकृत करने, PPE का उपयोग अनिवार्य करने, कर्मचारियों के अनुकूल मशीनें उपलब्ध कराने और सफाई कर्मचारियों को काम पर रखने वाली एजेंसियों की जवाबदेही तय करने की आवश्यकता पर बल दिया।

इस दौरान अतिरिक्त लेबर कमिश्नर एनसीआर कुशल कटारिया, एसडीएम योगेश सेनी, डीएमसी रणबीर सिंह, नगर पालिका चेयरमैन रमेश सेनी, जन स्वास्थ्य अभियांत्रिकी विभाग के कार्यकारी अभियंता जे एस हुड्डा, हैफेड मैनेजर सुनील चौधरी और खंड विकास एवं पंचायत अधिकारी मनोज कुमार सहित विभिन्न विभागों के अधिकारी मौजूद रहे।

Source: <https://theprint.in/india/nhrc-seeks-punjab-govts-report-on-manner-of-i-day-observance-at-remote-border-schools/3019886/?amp>

Home India NHRC seeks Punjab govt's report on manner of I-Day observance at remote, border schools

India

NHRC seeks Punjab govt's report on manner of I-Day observance at remote, border schools

New Delhi, Aug 19 (PTI) The National Human Rights Commission has sought a report from the Punjab government after a complaint alleged that Independence Day was "not observed in the manner" contemplated under applicable governmental instructions in several government schools, especially those in border and remote areas of the state. The state government has been [...]

PTI 20 August, 2026 12:45 am IST

New Delhi, Aug 19 (PTI) The National Human Rights Commission has sought a report from the Punjab government after a complaint alleged that Independence Day was "not observed in the manner" contemplated under applicable governmental instructions in several government schools, especially those in border and remote areas of the state.

The state government has been asked to submit an action taken report within four weeks, according to proceedings of the case dated August 18.

An NHRC bench headed by its member Priyank Kanoongo asked the Punjab chief secretary to submit "state-wide, district-wise and school-wise" action taken/compliance report.

It also specifically called upon the Secretary, Department of School Education and Literacy in the Ministry of Education, to "examine and report" in four weeks the pattern consistent with the educational objectives and constitutional values contemplated under the applicable national educational framework.

He was asked whether any additional advisory or corrective measures are required to ensure uniformity of educational and civic opportunities for children across geographically and socio-economically diverse areas.

The NHRC also asked the Secretary in the Ministry of Home Affairs to examine the matter and take necessary action.

The commission said it has taken cognisance of the complaint filed by Vinay Joshi of Maharashtra, who alleged that in "several government schools in Punjab, particularly schools situated in border areas, rural, remote and allegedly underserved areas, Independence Day was not observed in the manner contemplated under the applicable governmental instructions".

The students were allegedly "not meaningfully involved in flag-hoisting, the national anthem" and other educational activities connected with the freedom struggle, constitutional values, fundamental duties and

national responsibilities, and such alleged deficiencies may have “resulted in children in such schools receiving a substantially different educational and civic experience from children studying in better-resourced or urban schools,” it said.

The NHRC said it considers it necessary to examine whether children studying in government schools, particularly those in rural, remote and border areas, were afforded an equal opportunity to participate in educational and co-curricular activities that could acquaint them with the country’s constitutional framework, freedom struggle, national symbols, civic responsibilities and national values, the proceedings said.

The commission said that while the manner in which a particular school conducts an observance cannot be characterised as a violation of human rights, the matter should be examined if there is an “alleged pattern of omission or differential treatment” resulting from administrative neglect to a particular class of children due to their geographical or socio-economic circumstances.

This is warranted from a standpoint of the rights and dignity of children and the corresponding obligations of public authorities, it added.

The commission emphasised that the observance of national festivals and inculcation of patriotism are important parts of a child’s educational experience. However, such activities should not operate to the exclusion or restriction of the child’s overall development.

Educational institutions are expected to provide an environment that facilitates the holistic development of every child, including academic, physical, emotional, social, cultural and creative development, consistent with the constitutional guarantee of the Right to Education under Article 21A of the Constitution of India, the rights panel said.

Hence, the commission said it is necessary to ascertain whether the instructions applicable to schools in connection with Independence Day, 2026 were “duly communicated to all government schools in Punjab, whether they were implemented uniformly”.

The complaint specifically raises concerns about government schools located in rural and remote areas. The commission said it is necessary to examine whether children in such schools were provided with the same meaningful opportunity to participate in Independence Day activities as children studying in urban or better-resourced schools.

The state shall also specifically clarify whether any “district-wise disparity” was noticed in the implementation of the Independence Day programme, it said.

The commission asked what specific measures were adopted to ensure that geographical remoteness did not translate into diminished educational, civic or cultural opportunities for children.

The commission said it further requires the state authorities to explain whether the “alleged non-observance or inadequate observance, if established, had any bearing upon the educational, social and cultural development of the children concerned”. PTI KND RUK RUK RUK